

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 725/2018**

Shri Sajjan Sodani

Applicant

Versus

State of Raj. & Ors.

Respondents

**COMPLIANCE REPORT OF THIS HON'BLE TRIBUNAL  
ORDER DATED 03.05.2019, ON BEHALF OF  
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

I, Mahaveer Mehta S/o Late Shri S. S. Mehta, aged 56 years, working as Regional Officer, Rajasthan State Pollution Control Board, Bhilwara (Raj.) do, hereby take oath and state as under:-

- 1) That I am working as Regional Officer, Rajasthan State Pollution Control Board, Bhilwara (Raj.) and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of the State of Rajasthan.
- 2) That the Hon'ble Tribunal by order dated 03.05.2019 directed as follows:-

*"1. The issue for consideration is encroachment on Kothari River near Bhilwara, Rajasthan and dumping of domestic, industrial and other waste, including bio-medical waste, Keshav Hospital, Bhilwara is also said to be involved.*

*2. Vide order dated 12.10.2018, a report was sought from the Rajasthan State Pollution Control Board (RSPCB) and District Magistrate, Bhilwara. Report dated 18.02.2019 was to the effect that untreated domestic waste was being discharged in the drain from the back side of the boundary wall of the hospital. Accordingly, vide order dated 21.02.2019, the RSPCB was directed to furnish a*

**Regional Officer**  
Rajasthan State Pollution Control Board  
Bhilwara (Raj.)

*final action taken report including taking of a performance guarantee from the local body for complying with the Rules prohibiting discharge of sewage in municipal drain and dumping of construction and demolition waste in a water body.*

*3. Further report dated 18.04.2019 has been received to the effect that a criminal complaint has been filed for violation of environmental laws and Consent to Operate issued to the hospital has been cancelled. Interim compensation has also been calculated for damage caused to the environment. The Municipal Council has been required to pay interim environmental compensation and furnish a performance guarantee.*

*4. Thus, steps taken are still not complete. Let the RSPCB take further steps for enforcement of law and furnish an updated report in the matter after three months.*

*5. Learned counsel for the applicant states that steps have not been taken against illegal constructions. Let this aspect be also looked into by the RSPCB and if it is so, appropriate action be taken including taking up with the concerned authorities.*

*6. A copy of this order be sent to the Rajasthan State Pollution Control Board (RSPCB) by email."*

- 3) That in compliance of the directions passed by this Hon'ble Tribunal, the Regional Officer Bhilwara of the State Board has constituted a team vide office order dated 08.05.2019 to conduct fresh inspection of the disputed area. The photo copy of the office order dated 08.05.2019 along with the inspection report is annexed herewith and marked as **Annexure-1 (Coll.)**.
- 4) That the State Board has issued show cause notice dated 09.05.2019 to the Secretary, UIT, Bhilwara for ensuring compliance of Construction and Demolition Waste Management Rules, 2016. The photo copy of the show cause notice dated 09.05.2019 is annexed herewith and marked as **Annexure-2**.
- 5) That the State Board vide letter dated 27.06.2019 has requested the Secretary, department of Local Self Government, Government of Rajasthan, Jaipur to direct the Commissioner, Municipal Council, Bhilwara to ensure

and submit Performance Guarantee and environment Compensation in compliance of letter dated 05.04.2019 and 24.06.2019. The photo copy of the letter dated 27.06.2019 is annexed herewith and marked as **Annexure-3.**

- 6) That the State Board Headquarter vide office order dated 02.09.2019 again constituted a team to conduct inspection of the disputed area. The team so constituted by the State Board has inspected the Kothari River area and the disputed hospital i.e. M/s Porwal Hospital Pvt. Ltd., Bhilwara on 03.09.2019. During the course of inspection certain shortcoming were observed and the said shortcomings were duly communicated to the concerned officer of the Municipal Council, Bhilwara; UIT, Bhilwara and representative of M/s Porwal Hospital through site inspection memo. The photo copy of the office order dated 02.09.2019, on site memos issued to the concerned and the detailed inspection report is annexed herewith and marked as **Annexure-4 (Coll.)**.
- 7) That M/s Porwal Hospital Pvt. Ltd. submitted the reply of site inspection memo to the State Board on 04.09.2019 and the same was verified by the official of the State Board on 05.09.2019. During the course of verification it was observed that the shortcomings have been rectified except installation of rain water harvesting system. The photo copy of the hospital reply dated 04.09.2019 along with verification report dated 05.09.2019 is annexed herewith and marked as **Annexure-5 (Coll.)**.
- 8) That the State Board vide letter dated 04.09.2019 has issued directions under section 33A of the Water Act, to

the Commissioner, Municipal Council, Bhilwara; District Collector, Bhilwara and Secretary UIT, Bhilwara for taking necessary action for rectification of the shortcomings observed by the inspection team of the Headquarter and ensure compliance of the orders passed by this Hon'ble Tribunal dated 12.10.2018, 16.01.2019, 21.02.2019 and 03.05.2019. The photo copy of the directions dated 04.09.2019 issued to the Commissioner, Municipal Council, Bhilwara, District Collector, Bhilwara and Secretary UIT, Bhilwara are annexed herewith and marked as **Annexure-6 (Coll.)**.

- 9) The Commissioner, Municipal Council, Bhilwara vide letter dated 06.09.2019 and Secretary, UIT, Bhilwara vide letter dated 05.09.2019 has submitted the reply to the deficiencies communicated through inspection memo dated 03.09.2019 respectively. The photo copy of the Municipal Council, Bhilwara letter dated 06.09.2019 and Secretary, UIT, Bhilwara letter dated 05.09.2019 are annexed herewith and marked as **Annexure-7 (Coll.)**.

That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record. It is humbly requested, to issue necessary directions for deposition of Environmental Compensation by the Municipal Council, Bhilwara which was imposed by the State Board vide letter dated 05.04.2019 and still not deposited. Further, it is humbly submitted that necessary directions may kindly be issued to the concerned as deemed fit by the Hon'ble tribunal on the observations by the inspection team of RSPCB and on the subsequent reply received from Municipal Council and UIT vide letter dated 06.09.2019 and 05.09.2019 respectively.

  
 (Maharaja) Officer  
 Regional Pollution Control Board  
 Rajasthan, Bhilwara, RSPCB,  
 Bhilwara, Rajasthan

Place: *Bhilwara*

Date: *07.09.2019*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 725/2018**

Shri Sajjan Sodani

Applicant

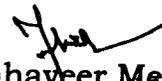
Versus

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Respondents

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(Mahaveer Mehta)  
Regional Officer, RSPCB,  
Bhilwara, Rajasthan  
Rajasthan Pollution Control Board  
Bhilwara



क्षेत्रीय कार्यालय  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
18, पन्नाधाय सर्किल के पास, आजाद नगर, भीलवाड़ा

राप्रनिम/क्षैका भील/भील/2019-20/ 750-756

दिनांक:- 08/5/19

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली द्वारा प्रकरण संख्या 725/2018 (M.A. No. 1490/2018 & M.A. 1491/2018) श्री सज्जन सोडानी बनाम राजस्थान सरकार एवं अन्य के संदर्भ में जारी आदेशिका दिनांक 03.05.2019 (प्रति संलग्न) के अनुसार आदेशिका में वर्णित बिन्दुओं की जांच हेतु निम्नानुसार कमेटी का गठन किया जाता है:-

1. श्रीमती अर्पिता अग्रवाल, सहायक पर्यावरण अभियन्ता
2. श्री अनिकेत बागड़ा, कनिष्ठ पर्यावरण अभियन्ता
3. श्री रोहिताश बलाई, कनिष्ठ पर्यावरण अभियन्ता

उक्त अधिकारियों को निर्देशित किया जाता है कि वे दिनांक 09.05.2019 सांय तक आदेशिका में वर्णित बिन्दुओं की तथ्यात्मक जांच रिपोर्ट अधोहस्ताक्षरकर्ता को प्रस्तुत करेंगे।

(राजीव पारीक)

क्षेत्रीय अधिकारी

प्रतिलिपि :- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु:-

1. निजी सचिव, सदस्य सचिव, राप्रनिम, जयपुर।
2. मुख्य पर्यावरण अभियन्ता, राप्रनिम, जयपुर।
3. विधि सलाहकार, गुप लीगल, राप्रनिम, जयपुर।
4. श्रीमती अर्पिता अग्रवाल, सहायक पर्यावरण अभियन्ता, राप्रनिम,
5. श्री अनिकेत बागड़ा, कनिष्ठ पर्यावरण अभियन्ता, राप्रनिम, भीलवाड़ा।
6. श्री रोहिताश बलाई, कनिष्ठ पर्यावरण अभियन्ता, राप्रनिम, भीलवाड़ा।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
18, पन्नाधाय सर्किल के पास, आजाद नगर, भीलवाड़ा

मौका निरीक्षण प्रतिवेदन

माननीय राष्ट्रीय हरित अधिकरण, प्रधान न्यायपीठ, नई दिल्ली द्वारा मूल आवेदन संख्या 725/2018 (एम.ए. 1490/2018 तथा एम.ए. 1491/2018) के सम्बन्ध में जारी आदेशिका दिनांक 03.05.2019 की अनुपालना में जारी कार्यालय आदेश क्रमांक राप्रनिम/क्षैका भील/भील/2019-20/750-756 दिनांक 08.05.2019 द्वारा गठित कमेटी के क्रम में अद्योहस्ताक्षरकर्ताओं द्वारा माननीय न्यायालय के आदेशों में वर्णित क्षेत्र (मैसर्स केशव होस्पिटल के पीछे स्थित कोठारी नदी क्षेत्र) का मौका निरीक्षण दिनांक 08.05.2019 को किया गया, मौके पर पाई वस्तुस्थिति का विवरण इस प्रकार है :-

1. कोठारी नदी क्षेत्र/तटबन्ध क्षेत्र में किसी प्रकार का औद्योगिक उच्छिष्ट नहीं पाया गया।
2. कोठारी नदी क्षेत्र/तटबन्ध क्षेत्र में कुछ स्थानों पर कंस्ट्रक्शन तथा डेमोलिशन वेस्ट पडा हुआ पाया गया।(फोटोग्राफ संलग्न)
3. कोठारी नदी क्षेत्र/तटबन्ध क्षेत्र में कंस्ट्रक्शन मटेरियल यथा स्टोन एग्रीगेट भी पडा हुआ पाया गया एवं पुलिया की निर्माण गतिविधि भी पाई गई। (फोटोग्राफ संलग्न)

उक्त प्रेक्षण से स्पष्ट है कि कोठारी नदी क्षेत्र/तटबन्ध क्षेत्र में कंस्ट्रक्शन मटेरियल यथा स्टोन एग्रीगेट इत्यादि निस्तारित किया जाना कंस्ट्रक्शन एवं डेमोलिशन वेस्ट (मेनेजमेन्ट एण्ड हेण्डलिंग) नियम, 2016 का स्पष्ट उल्लंघन है, अतः नगर विकास न्यास, भीलवाड़ा को उक्त नियम के अन्तर्गत कारण बताओ नोटिस जारी किया जाना उचित होगा।

पुलिया निर्माण गतिविधि के सम्बन्ध में ई.सी. सेल, मण्डल मुख्यालय, रा.प्र.नि.म., जयपुर से पूछा जाना उचित होगा कि उपरोक्त निर्माण गतिविधि पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों का उल्लंघन है या नहीं।

*Rohita*

(रोहिताश बलाई)  
कनिष्ठ पर्यावरण अभियन्ता  
रा.प्र.नि.म., भीलवाड़ा

*Aniket*

(अनिकेत बागडा)  
कनिष्ठ पर्यावरण अभियन्ता  
रा.प्र.नि.म., भीलवाड़ा

*Arpita*

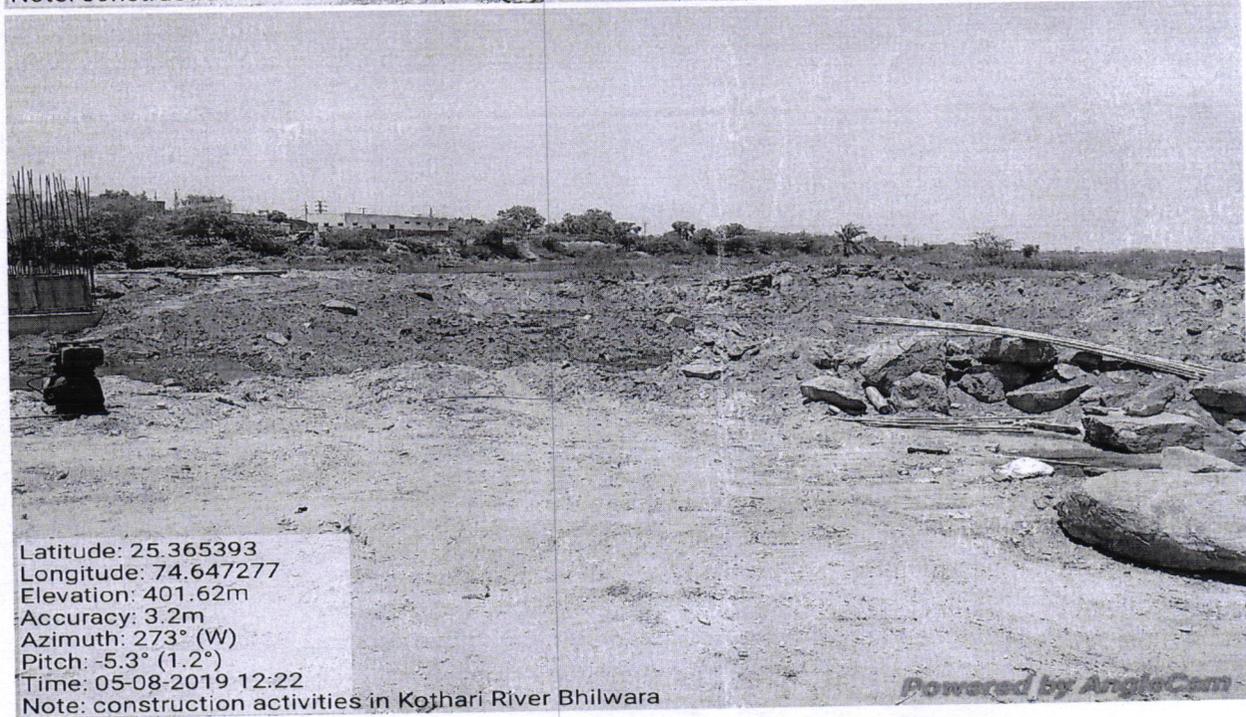
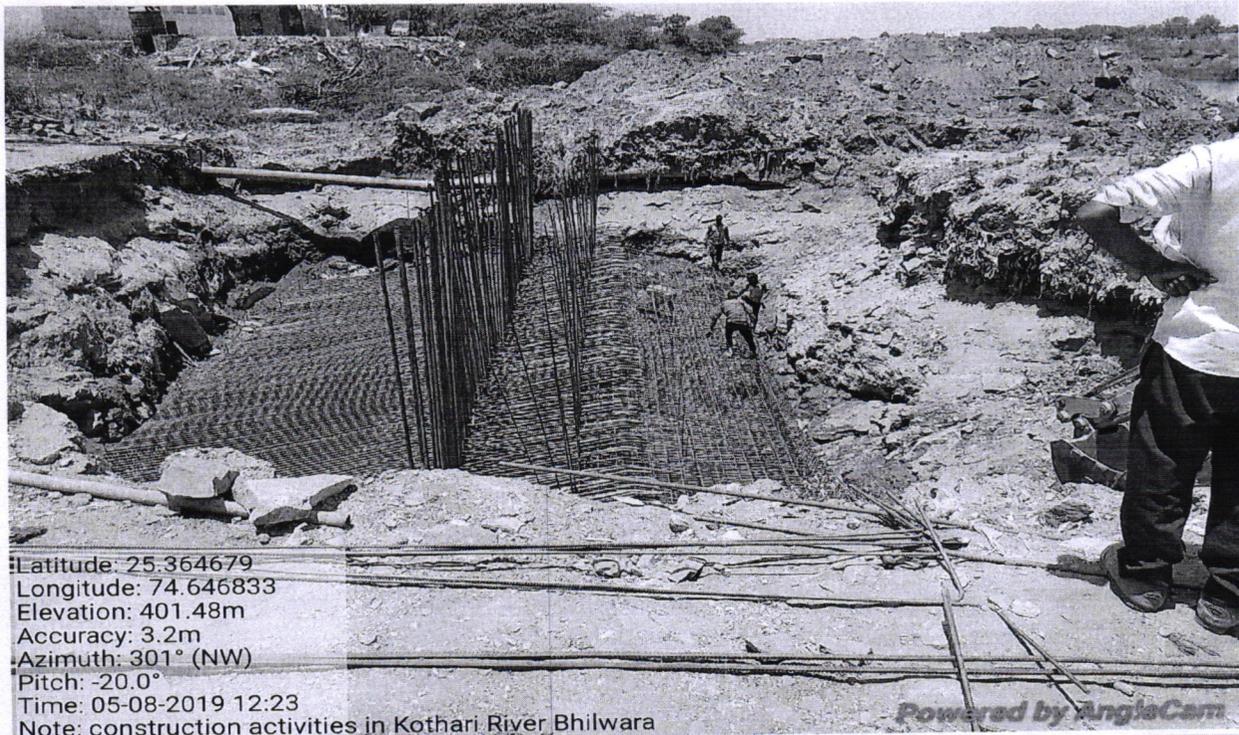
(अर्पिता अग्रवाल)  
सहायक पर्यावरण अभियन्ता  
रा.प्र.नि.म., भीलवाड़ा

टिप्पणी :-

*वार्ता करें।*

*[Signature]*  
क्षेत्रीय अधिकारी  
रा.प्र.नि.म., भीलवाड़ा

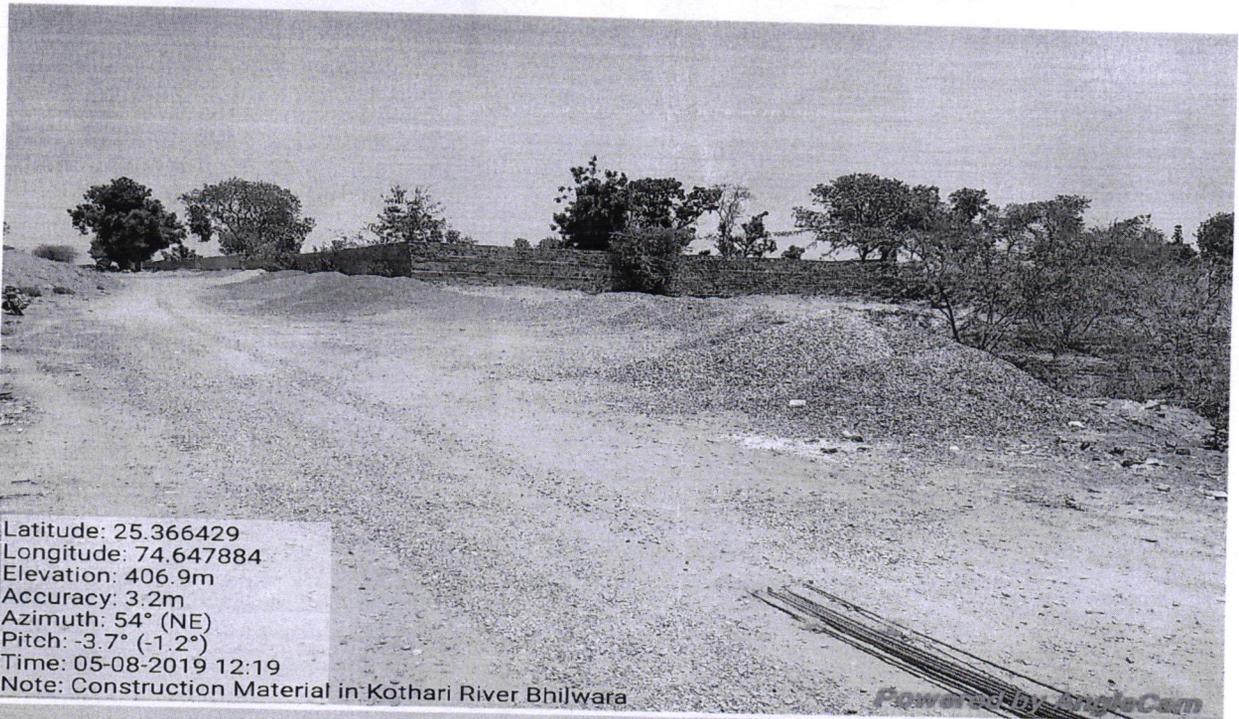
### Photographs of construction activities and C & D waste in Kothari River



## Photographs of construction activities and C & D waste in Kothari River



## Photographs of construction activities and C & D waste in Kothari River





**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**

18, Azad Nagar, Pannadhai Circle, Bhilwara - 311001

RPCB/RO BHL/BHL/NGT (2019)/L-1/ 781 782

Date : 31/5/19

Registered Letter/E-mail

**The Secretary.**  
**Urban Improvement Trust,**  
**Bhilwara, (Raj.)**

Sub.: - Notice under Section 5 of the Environment (protection) Act 1986 for securing compliance of the Construction and Demolition Waste Management Rules 2016 added as separate chapter under provisions of the Solid Waste Management Rules, 2016.

Ref.: - (i) Hon'ble NGT, Principal Bench, New Delhi Order dated 03.05.2019 in M.A. No. 1490/2018 and M.A. No. 1491/2018 under O.A. No. 725/2018 , titled as Sh. Sajjan Sodani Vs. State Of Rajasthan And Ors. (copy enclosed)  
(ii) Nagar Parishad, Bhilwara letter no. 1540 dated 02.05.2019.  
(iii) Inspection carried out by this Office on 08.05.2019.

Sir,

- 1) Whereas, the Environment (protection) Act 1986 (hereinafter referred to as the "Act") has been enacted to provide for protection and improvement of the environment and for matter connected therewith and has come into force, in whole of india, with effect from 19.11.1986.
- 2) And Whereas, the Municipal Solid Wastes (Management and Handling) Rules 2000 (hereinafter referred to as the "Rules") have been made by the Central Govt., in exercise of the powers conferred upon it under the Act, with a view to securing proper management handling and disposal of municipal solid wastes and have come into force with effect from 25.09.2000.
- 3) And Whereas, in exercise of the powers conferred by sections 6, 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Wastes (Management and Handling) Rules, 2000, the Central Government notified the Construction and Demolition Waste Management Rules 2016 as separate chapter under Solid Waste Management Rules, 2016.
- 4) And Whereas the provisions of Rule 4 of the Rules makes every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules.
- 5) And Whereas under the Rules, the generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately.
- 6) And Whereas, every waste generator shall keep the construction and demolition waste within the premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains.
- 7) And Whereas, you have failed to submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodeling

work and keep the concerned authorities informed regarding the relevant activities from the planning stage to the implementation stage.

- 8) And whereas, in compliance of Hon'ble NGT, Principal Bench, New Delhi Order dated 03.05.2019 in M.A. No. 1490/2018 and M.A. No. 1491/2018 under O.A. No. 725/2018 , titled as Sh. Sajjan Sodani Vs. State Of Rajasthan And Ors, inspection of Kothari River (backside of M/s Keshav Porwal Hospital) was carried out by Board Officials on 08.05.2019 to know the status of illegal construction/ construction and demolition waste.
- 9) During the inspection, following observations were made:
  - a. **Construction and Demolition Waste was found scattered in the Kothari river area.**
  - b. **Illegal bridge construction activities were found and raw material (stone gitti and reinforcement) were found.**
- 10) It is important here to mention that Nagar Parishad, Bhilwara vide their letter dated 02.05.2019 referred above has informed that the area of Kothari River where the construction activities and C & D waste have been found lies under the jurisdiction of Urban Improvement Trust, Bhilwara.
- 11) Also, you have not submitted proper permission/ NOC, whichever is applicable from concerned department/ authority regarding the aforesaid illegal construction activities .
- 12) And whereas the non-compliances and violation of Environment (Protection) Act 1986 and the provisions of Construction and Demolition Waste Rules 2016 have been viewed seriously by the Board.

If you have any objection against this Show Cause Notice, you may submit your reply/ clarification to this Office within a period of 15 days from the date of issue of this Notice failing which action under relevant provisions of the Acts shall be initiated without any further notice.

Yours sincerely

Encl : As above

(Rajeev Pareek)  
Regional Officer o/c

Copy to:

(i) Group Incharge, EC Cell, RSPCB, Jaipur with a request to inform about applicability of EC under EIA notification 2006 in above matter.

Regional Officer o/c



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**

4, Institutional Area, Jhalana Doongri, Jaipur.

Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

SPEED-POST

MOST URGENT  
NGT MATTER

No.F.10(251) RPCB/Legal/NGT/2019/ 232

Dated : 27.6.19

Secretary,  
 Department of Local Self Government,  
 Government of Rajasthan,  
 Jaipur (Raj.).



**Sub:** - Original Application No. 725/2018 Shri Sajjan Sodani Vs State of Rajasthan & Others before the Hon'ble National Green Tribunal at New Delhi.

**Ref:** - 1. Hon'ble NGT orders dated 12.10.2018; 21.02.2019 and 03.05.2019.  
 2. Regional Officer, RSPCB, Bhilwara letter dated 05.04.2019.

Sir,

With reference to above subjected matter and referred orders, it is to inform that the Hon'ble Tribunal has passed order dated 12.10.2018 (order enclosed) as follows:-

1. *The allegation in this application is that there are encroachments on Kothari river near Bhilwara, Rajasthan in violation of Section 24 of the Water (Prevention and Control of Pollution) Act, 1974. The said Encroachments on embankment and dumping of domestic, industrial and other waste is resulting in pollution of the river which is also a source of drinking water. Keshav Hospital, Bhilwara, has been illegally constructed on the river bank from which bio-medical waste is also dumped into the river. This has resulted in narrowing of the width of the river. The authorities have failed to take any action.*
2. *The above allegations call for examination of the matter.*
3. *We direct a joint team of representatives of the Rajasthan State Pollution Control Board and District Magistrate, Bhilwara to look into the matter and take such action as may be necessary under the law within one month from the date of receipt of copy of this order.*
4. *The District Magistrate will be the nodal officer for the purpose."*

Further the matter was listed for consideration of the report submitted in compliance of the order dated 12.10.2018. After considering the report the Hon'ble Tribunal by order dated 21.02.2019 (order enclosed) has further directed as follows:-

3. *Accordingly, report dated 18.02.2019 has been received from the District Magistrate, Bhilwara stating that finding pollution of the drain adjacent to Keshav Hospital (now Porwal Hospital), notice dated 08.02.2019 was issued under the Water (Prevention and Control of 2 Pollution) Act, 1974 based on the observation that untreated domestic waste was found flowing in the drain from backside boundary wall and that the waste water from the Sewage Treatment Plant (STP) exceeded the prescribed norms, in violation of*

*Consent to Operate. Thus, the notice alleges discharge of polluted water in the drain and the sample from the outlet of the STP not meeting the prescribed norms in violation of conditions of Consent to Operate.*

*4. In view of above, it is necessary that the SPCB may furnish its final report on the action taken in pursuance of said notice. Needless to say that apart from the other action, the SPCB must recover compensation for the damage to the environment so as to render polluting activities unprofitable.*

*5. We also find that notice has been issued to the Municipal Council Bhilwara alleging that untreated domestic sewage was being discharged in the municipal drain which was meeting the river and Construction and Demolition (C&D) waste was also being dumped in the river. On this aspect also, the SPCB must give a final report of the action taken, including taking of Performance Guarantee from the concerned local body for complying with the defects within specified time and recovery of compensation for damage to the environment. ”*

In compliance of the directions passed by the Hon'ble Tribunal, the Regional Officer, RSPCB, Bhilwara vide letter dated 05.04.2019 and dated 24.06.2019 (letters are enclosed) has directed the Commissioner, Municipal Council, Bhilwara to deposit Rs. 25 Lacs to RPCB as Performance Guarantee and Rs. 63.80 Lacs for damage caused to the Environment i.e. Environment Compensation to RPCB. The matter was heard by the Hon'ble Tribunal on 03.05.2019 (order enclosed) and the Hon'ble Tribunal has observed as follows:-

*“Thus, steps taken are still not complete. Let the RSPCB take further steps for enforcement of law and furnish an updated report in the matter after three months.”*

In view of above above facts and orders passed by the Hon'ble Tribunal, it is requested, kindly direct the Commissioner, Municipal Council, Bhilwara to ensure and submit the Performance Guarantee and Environment Compensation in compliance of letter dated 05.04.2019 and 24.06.2019 So that the further action taken report be submitted before the Hon'ble Tribunal within the stipulated time.

Enclosed- As above

Yours sincerely,

*-sd-*  
(Shailaja Deval)  
Member Secretary

Copy to following for information and necessary action:-

- ✓ 1. Regional Officer, RSPCB, Bhilwara.
2. Commissioner, Municipal Council, Bhilwara.

  
Member Secretary



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 4, Institutional Area, Jhalana Doongri, Jaipur.  
 Phone: 5101871, 5101872, EAPBX: 5159600, 5159699 FAX: 5159694-97

Office Order

The Hon'ble National Green Tribunal has passed order on 03.05.2019 in the O.A. No. 725/2018, SHri Sajjan Sodani V/s State of Rajasthan & Ors. inter-alia as follows:-

*"The issue for consideration is encroachment on Kothari River near Bhilwara, Rajasthan and dumping of domestic, industrial and other waste, including bio-medical waste, Keshav Hospital, Bhilwara is also said to be involved."*

For verification of the compliance of the directions issued by the NGT in the order dated 12.10.2018, 16.01.2019, 21.02.2019 and 03.05.2019 a team of following officials is here by constituted:-

1. Shilpi Sharma, AEE
- ✓ 2. Praspustita Nanda, JSO
3. Suman Jhanjharia, JSO

The team will also verify the compliance of Biomedical Waste (Management & Handling) Rules, 1998 and subsequent amendment Rules, 2016, Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act, 1981 in the said hospital. The team will inspect the site of the Kothari River for which pollution activities have been alleged in the aforesaid original application and submit the report to the undersigned immediately. The copy of the NGT orders dated 12.10.2018, 16.01.2019, 21.02.2019 and 03.05.2019 are enclosed for ready reference.

-sd-

(Shailaja Deval)  
 Member Secretary

No. F-16(Gen-20) RPCB/BMW/ 337

Date: 02-09-19

Copy to following for information and necessary action:-

1. PS to Chairperson, RSPCB, Jaipur
2. PS to Member Secretary, RSPCB, Jaipur
3. Dr. V.K. Singhal, CEE, RSPCB, Jaipur
- ✓ 4. RO, RPCB, Bhilwara with the direction to provide the necessary assistance to the said team.

Member Secretary

Date: 5/9/19

The Member Secretary,  
RSPCB,  
Jaipur.

Sub: Inspection report of M/s Porwal Hospital Pvt. Ltd., Bhilwara (Old Name – M/s Keshav Hospital) and site of Kothari River for which pollution activities have been alleged in the original application in the matter of Hon'ble NGT O.A. No. 725/2018

Ref: Office order no. 322 dated 02.09.2019.

Madam,

With reference to above, in compliance of H.O. Office Order no. 322 dated 02.09.2019 and as directed by Member Secretary, RSPCB, Jaipur, a team of undersined Officials of the State Board was constituted for compliance verification of Hon'ble NGT Principal Bench, New Delhi orders passed in the matter of O.A. No. 725/2018, titled as "Sajjan Sodani vs. State of Rajasthan & Others" which visited the referred site on 03.09.2019.

Inspection reports of Kothari river site & M/s Porwal Hospital Pvt. Ltd., Bhilwara are enclosed for kind perusal and further necessary action please.

Yours sincerely



Ms Prasputita Nanda,  
JSO, RSPCB, Jaipur



Ms Suman Jhajharia,  
JSO, RSPCB, Jaipur



Ms Shilpi Sharma,  
AEE, RSPCB, Jaipur

**Inspection report of M/s Porwal Hospital Pvt. Ltd., Bhilwara (Old Name – M/s Keshav Hospital) and site of Kothari River for which pollution activities have been alleged in the original application in the matter of Hon'ble NGT O.A. No. 725/2018**

In compliance of H.O. Office Order no. 322 dated 02.09.2019 and as directed by Member Secretary, RSPCB, Jaipur, a team of following Officials of the State Board was constituted for compliance verification of Hon'ble NGT Principal Bench, New Delhi orders passed in the matter of O.A. No. 725/2018, titled as "Sajjan Sodani vs. State of Rajasthan & Others" which visited the referred site on 03.09.2019:

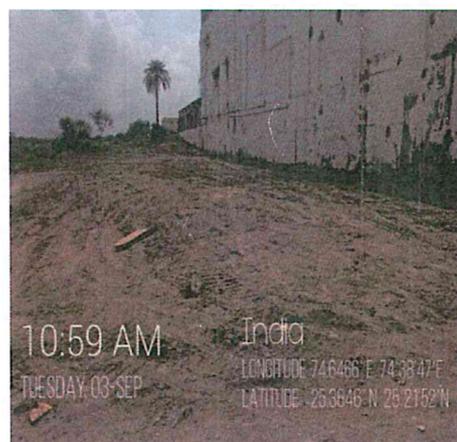
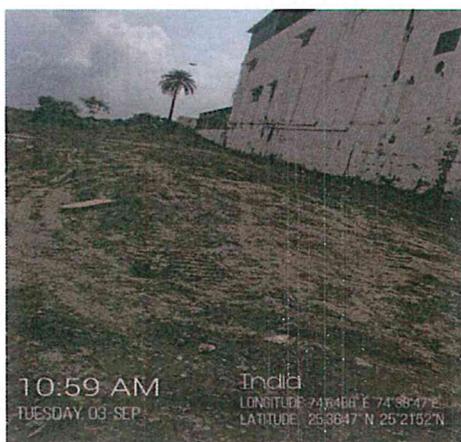
1. Ms. Shilpi Sharma, AEE, RSPCB, Jaipur.
2. Ms. Suman Jhaharia, JSO, RSPCB, Jaipur.
3. Ms. Prasputita Nanda, JSO, RSPCB, Jaipur.

In addition, Sh. Mahesh Kumar Singh, SO, and Sh Aniket Bagara, JEE, from Regional Office, RSPCB Bhilwara alongwith Sh. Akhey Ram, EE, Municipal Council, Bhilwara and Sh. Ravindra Singh Khushwaha, JEE, UIT, Bhilwara were also present during the inspection.

**The main observations of the inspecting team are as follows:**

**A. River Kothari**

- During the inspection, no biomedical waste was observed by the inspecting team on the site of Kothari River for which pollution activities have been alleged in the original application.
- No industrial discharge was found by the inspecting team from the premises of M/s Porwal Hospital Pvt. Ltd., Bhilwara (Old Name – M/s Keshav Hospital).



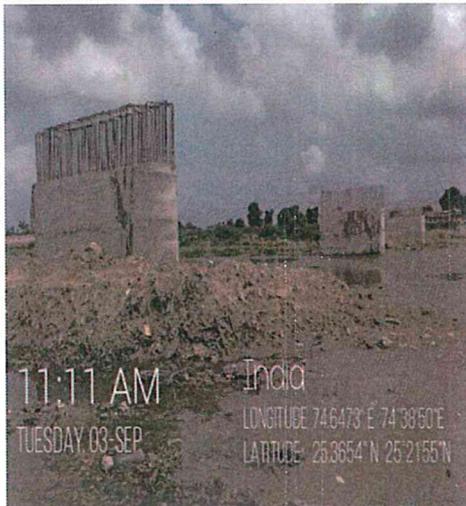
**Area behind boundary wall of M/s Porwal Hospital Pvt. Ltd., Bhilwara which was found clean and no discharge was observed**

*tsm*

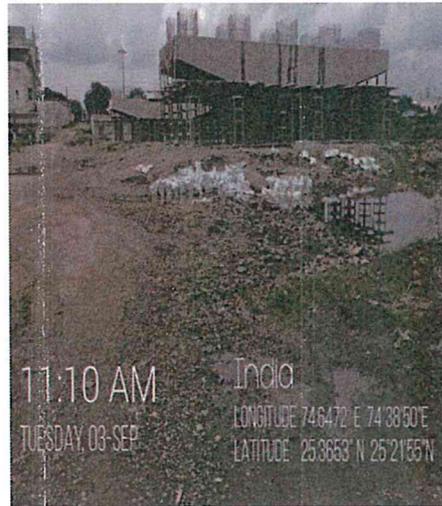
*Yashwanth*

*Shilpi*

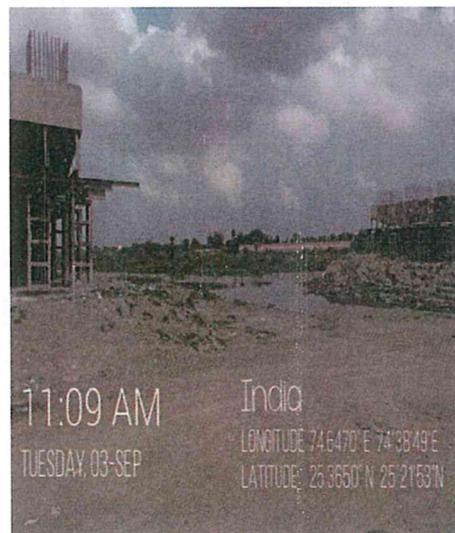
- A high level bridge was found under erection stage in the bed of Kothari River. As informed by Sh. Ravindra Singh Khushwaha, JEE, UIT, they have sought permission from RSPCB regarding non-applicability of E.C. in the matter.
- The team of Board Officials observed five pillars of the high level bridge under erection stage and adjacent to the pillars, piles of debris of grit and cement bags were observed which were obstructing the natural flow of River Kothari.



**Pillars of the high level bridge under erection stage on bed of Kothari river**



**Piles of debris of grit and cement bags observed on the bed of Kothari river**



**Obstruction of the natural flow of River Kothari caused by Pillars of the high level bridge and Piles of debris of grit, cement bags**

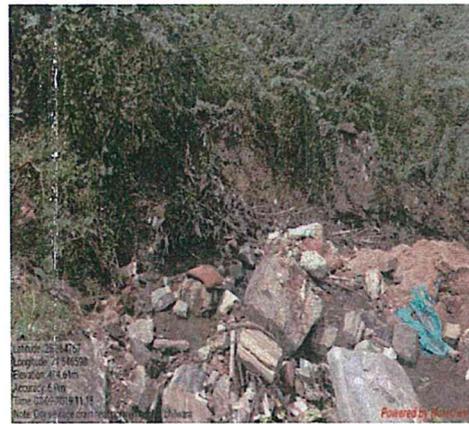
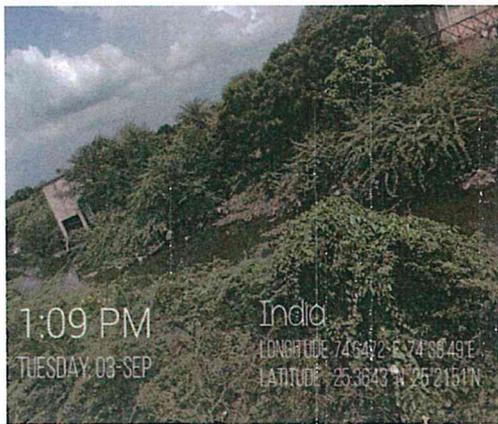
*toni*

*Yashvir*

*Shilpi*

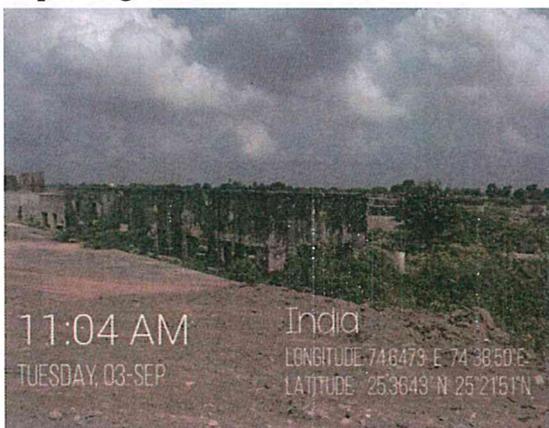
➤ Team of Board Officials along with representatives from UIT and Municipal Council, Bhilwara identified the following five drains ultimately culminating into River Kothari:-

- (a) Pandu ka Nallah.
- (b) Drain near beti bachao Udyan.
- (c) Drain flowing from R.C. Vyas Colony.
- (d) Drain flowing from Patri Nagar.
- (e) Drain flowing from Chitrakoot Nagar.



**Municipal drains - Pandu ka Nallah and Drain flowing from R.C. Vyas Colony ultimately culminating into River Kothari**

- As informed by EE, Municipal Council, Bhilwara, directions have been issued by them to UIT for diverting above municipal drains/ nallah culminating to Kothari river to the main city sewage drain where STP of 10 MLD is being operated by M/s JSW Ltd., Bhilwara.
- Three number of cremation grounds were observed in the bed of Kothari River by the inspecting team.



**Three number of cremation grounds were observed in the bed of Kothari River**

*Hina*

*Yashraj*

*Shilpi*

- EE, Municipal Council, Bhilwara informed that door to door waste collection is being practiced in the nearby colonies of River Kothari, however, heaps of Municipal Solid Waste were found lying on the bank of river.



**Municipal waste dumped in and near Kothari River**

**B. M/s Porwal Hospital Pvt. Ltd., Bhilwara (Old Name – M/s Keshav Hospital)**

The detailed inspection report of M/s Porwal Hospital (Old name- M/s Keshav Hospital) is enclosed as Annexure-1. The main points of observations of the inspecting team are as follows:-

- That the Biomedical storage site was found inadequate as it was not covered properly and waste was found stored in open containers.
- That biomedical waste was found stored in open containers in O.T and some wards.
- That hospital is not operating Sewage treatment plant continuously to treat the waste water.
- That hospital has not provided metering arrangement at bore well.
- That hospital has not provided rain water harvesting system.
- That hospital has not maintained record of water consumption due to which water balance cannot be justified.

**Action taken by the team:**

- The inspecting team after evaluation of the Kothari river site for which pollution activities have been alleged in the original application in the referred matter and as per directions of the Member Secretary, RSPCB, Jaipur, issued memos to the Commissioner, Municipal Council, Bhilwara, the Secretary, UIT, Bhilwara to submit clarifications/justifications on the shortcomings relevant to their office within three days directly to the Member Secretary, RSPCB, Jaipur.

*Handwritten signature*

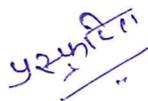
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*Handwritten signature*

- Similarly, a memo was issued to M/s Porwal Hospital Pvt. Ltd., Bhilwara to eradicate the shortcomings/non-compliances observed within three days and submit the compliance report to R.O Bhilwara and this office.
- Two numbers of samples of inlet and outlet of sewage treatment plant(STP) have been collected and submitted at Central Laboratory for analysis.

**Recommendations:**

The inspecting team recommends that after replies against the memos are received from Commissioner, Municipal Council, Bhilwara, & the Secretary, UIT, Bhilwara and M/s Porwal Hospital, the reply submitted be verified again for status of compliance.



Ms Prasputita Nanda,  
JSO, RSPCB, Jaipur



Ms Suman Jhajharia,  
JSO, RSPCB, Jaipur



Ms Shilpi Sharma,  
AEE, RSPCB, Jaipur



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

## Memo

Date: 03/09/2019

To,  
The Commissioner,  
Municipal Council, Bhilwara.

**Subject:** Regarding inspection of site of Kothari River in compliance of orders passed by Hon'ble NGT in the matter of O.A. No. 725/2018 on 03/09/2019.

Sir,

TAKE NOTICE that for major shortcomings observed, during inspection of site of Kothari River by team constituted by HO Office Order dated 02.09.2019 to ensure compliance of orders passed by Hon'ble NGT in the matter of O.A. No. 725/2018 on **03/09/2019** and you are hereby directed to clarify/ justify the following shortcomings relevant to your office within three days directly to the Member Secretary, RSPCB, Jaipur:

Sr. No.	Shortcomings observed by Officer
1	A high level bridge was found under erection stage in the bed of Kothari River. As informed by Sh. Ravindra Singh Khushwaha, JEE, UIT, they have sought permission from RSPCB regarding non-applicability of E.C. in the matter.
2	The team of Board Officials observed five pillars of the high level bridge under erection stage and adjacent to the pillars, piles of debris of grit and cement bags were observed which were obstructing the natural flow of River Kothari.
3	Team of Board Officials along with representatives from UIT and Municipal Council, Bhilwara identified following five drains ultimately culminating into River Kothari:- (a) Pandu ka Nallah (b) Drain near beti bachao Udyan (c) Drain flowing from R.C. Vyas Colony. (d) Drain flowing from Patri Nagar. (e) Drain flowing from Chitrakoot Nagar.
4	As informed by EE, Municipal Council, Bhilwara, directions have been issued by them to UIT for diverting above municipal drains/ nallah culminating to Kothari river to the main city sewage drain where STP of 10 MLD is being operated by M/s JSW Ltd., Bhilwara.
5	Three number of cremation grounds were observed in the bed of Kothari River by the inspecting team.
6	EE, Municipal Council, Bhilwara informed that door to door waste collection is being practiced in the nearby colonies of River Kothari, however, heaps of Municipal Solid Waste were found lying on the bank of river.

Copy to: -

1. The Member Secretary, RSPCB, Jaipur.
2. Regional Officer, RSPCB, Bhilwara for information only.

By Order of the

for  
Member Secretary

*Shilpi*

*Yashwantrao*



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159600 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

## Memo

Date: 03/09/2019

To,  
The Secretary,  
Urban Improvement Trust, Bhilwara.

**Subject:** Regarding inspection of site of Kothari River in compliance of orders passed by Hon'ble NGT in the matter of O.A. No. 725/2018 on 03/09/2019.

Sir,

TAKE NOTICE that for major shortcomings observed, during inspection of site of Kothari River by team constituted by HO Office Order dated 02.09.2019 to ensure compliance of orders passed by Hon'ble NGT in the matter of O.A. No. 725/2018 on 03/09/2019 and you are hereby directed to clarify/ justify the following shortcomings relevant to your office within three days directly to the Member Secretary, RSPCB, Jaipur:

Sr. No.	Shortcomings observed by Officer
1	A high level bridge was found under erection stage in the bed of Kothari River. As informed by Sh. Ravindra Singh Khushwaha, JEE, UIT, they have sought permission from RSPCB regarding non-applicability of E.C. in the matter.
2	The team of Board Officials observed five pillars of the high level bridge under erection stage and adjacent to the pillars, piles of debris of grit and cement bags were observed which were obstructing the natural flow of River Kothari.
3	Team of Board Officials along with representatives from UIT and Municipal Council, Bhilwara identified following five drains ultimately culminating into River Kothari:- (a) Pandu ka Nallah (b) Drain near beti bachao Udyan (c) Drain flowing from R.C. Vyas Colony. (d) Drain flowing from Patri Nagar. (e) Drain flowing from Chitrakoot Nagar.
4	As informed by EE, Municipal Council, Bhilwara, directions have been issued by them to UIT for diverting above municipal drains/ nallah culminating to Kothari river to the main city sewage drain where STP of 10 MLD is being operated by M/s JSW Ltd., Bhilwara.
5	Three number of cremation grounds were observed in the bed of Kothari River by the inspecting team.
6	EE, Municipal Council, Bhilwara informed that door to door waste collection is being practiced in the nearby colonies of River Kothari, however, heaps of Municipal Solid Waste were found lying on the bank of river.

Copy to: -

1. The Member Secretary, RSPCB, Jaipur.
2. Regional Officer, RSPCB, Bhilwara for information only.

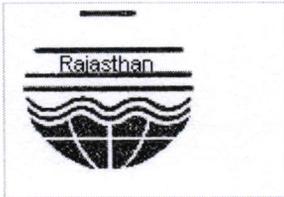
By Order of the

for  
Member Secretary

*Shilpi*

*Yashwantrao*

*Shri*



### Rajasthan State Pollution Control Board

4, Institutional Area ,Jhalana Doongri Jaipur-302 004

Ph: 5159600 Fax: 5159697

#### Memo

Date: 03/09/2019

To,

M/s **Porwal Hospital Pvt. Ltd.,(Old Name Keshav Hospital)**

**Address: Love Garden Road, R.C. Vyas Colony Tehsil: Bhilwara District: Bhilwara**

**Subject:** Regarding inspection of your unit dated : 03/09/2019

Sir,

TAKE NOTICE that for major shortcomings observed, during inspection of your unit Dated: **03/09/2019** and you are hereby directed to eradicate the following shortcomings within three days.

Sr. No.	Shortcomings observed by Officer
1	That the Biomedical storage site was found inadequate as it was not covered properly and waste was found stored in open containers.
2	That biomedical waste was found stored in open containers in O.T and some wards.
3	That hospital is not operating Sewage treatment plant continuously to treat the waste water.
4	That hospital has not provided metering arrangement at bore well.
5	That hospital has not provided rain water harvesting system.
6	That hospital has not maintained record of water consumption due to which water balance cannot be justified.

Copy to : -

Regional Officer, RSPCB, Bhilwara for information only.

Signature: *Ravi Bakliwal*

Name : **RAVI BAKLIWAL**

Designation: **MANAGER**

By Order of the

*for Shilpa*  
Member Secretary

o/c



**PORWAL HOSPITAL PVT. LTD.**  
Love Garden Road, R.C.Vyas Colony, Bhilwara (Raj.)  
Ph. 01482 - 234317, 239117

॥ सर्वे सन्तु निरामयाः ॥  
CIN-U85110RJ2005PTC021004



Dated: 04.09.2019

To,  
Member Secretary / Group Incharge (BMW)  
Rajasthan State Pollution Control Board,  
Jaipur,  
Subject: Regarding shortcomings observed by officials  
Ref : Inspection and memo dated 03.09.2019  
Respected Mam,

With Reference to the above mention subject and referred letter please find enclosed herewith the followings Document.

Sn	Shortcomings	Compliance	Comp at PNo.
1.	Storage site was not covered	We have covered the BMW storage site properly as per officials' instruction. (GPS photographs is enclosed)	01
2.	Bio Medical waste was found in open containers	Bio Medical Waste containers has been covered properly which was found lacking in OT and Some Ward.(GPS photographs is enclosed), We have also trained to staff for this purpose. (GPS photographs of training is enclosed)	02-05
3.	STP is not operating continuously	Suppliers of STP was directed to us that some gap (1-2 hour) is necessary for proper loading of Motor. Now as per direction of Officials STP will run continuously. Document of meter reading enclosed.	06-07
4.	Meter at bore well	Now we have installed the meter at bore well. (GPS photographs is enclosed)	05
5.	Rain water harvesting system	Work of rain water harvesting is under process we will in function as earliest. The Proposal of rain water harvesting is enclosed.	08-10
6.	Record of Water Consumption	Water meter at bore well is installed recently, so now we have started the keep up record of water consumption	-

You are humbly request that on behalf of our steps please review and consider the matter & oblige us.

Thanking You,

Encl: - As above

Copy to -  
01. Reginal Officer, R.S.P.C. B. Bhilwara



For Porwal Hospital Pvt. Ltd.  
Yours Sincerely

Auth. Sign./Manager  
Ravi Bakliwal, (Authorised Signatory)

For Porwal Hospital Pvt. Ltd.

Ravi Bakliwal, (Authorised Signatory)

## Inspection Report

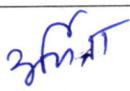
**M/s Porwal Hospital Pvt. Ltd.,  
Love Garden Road, R.C.Vyas Colony,  
Bhilwara**

As per the telephonic directions received from Regional Officer, R.O., RPCB, Bhilwara, undersigned Board officials visited M/s Porwal Hospital Pvt. Ltd. on dated 05.09.2019 to verify the rectification done by the Hospital management with respect to the shortcomings mentioned in the observation memo issued by the inspecting team on dated 03.09.2019, point wise verification details are as under:-

S.No.	Shortcoming mentioned in observation memo	Verification done by board officials on 05.09.2019
1	That the Biomedical storage site was found inadequate as it was not covered properly and waste was found stored in open containers.	The compartments in the Bio Medical Waste storage site were covered with openable Lids.(photographs with GPS Co-ordinates are enclosed )
2	That biomedical waste was found stored in open containers in O.T and some wards.	The Bio medical waste containers were kept in wooden/metallic housing which were covered with openable Lids (photographs with GPS Co-ordinates are enclosed ).
3	That hospital is not operating Sewage treatment plant continuously to treat the waste water.	Sewage treatment plant was found operative during the inspection and logbook is being maintained.
4	That hospital has not provided metering arrangement at bore well.	Hospital management has provided metering arrangement at bore well (photographs with GPS Co-ordinates are enclosed ).
5	That hospital has not provided rain water harvesting system.	Hospital management has submitted proposal for installation of Rain Water Harvesting system.
6	That hospital has not maintained record of water consumption due to which water balance cannot be justified.	Hospital management has installed water meter at borewell on 04.09.2019 and now started maintaining logbook for the same.

  
(Rohitash Balai)  
JEE,RPCB,Bhilwara

  
(Aniket Bagara)  
JEE,RPCB,Bhilwara

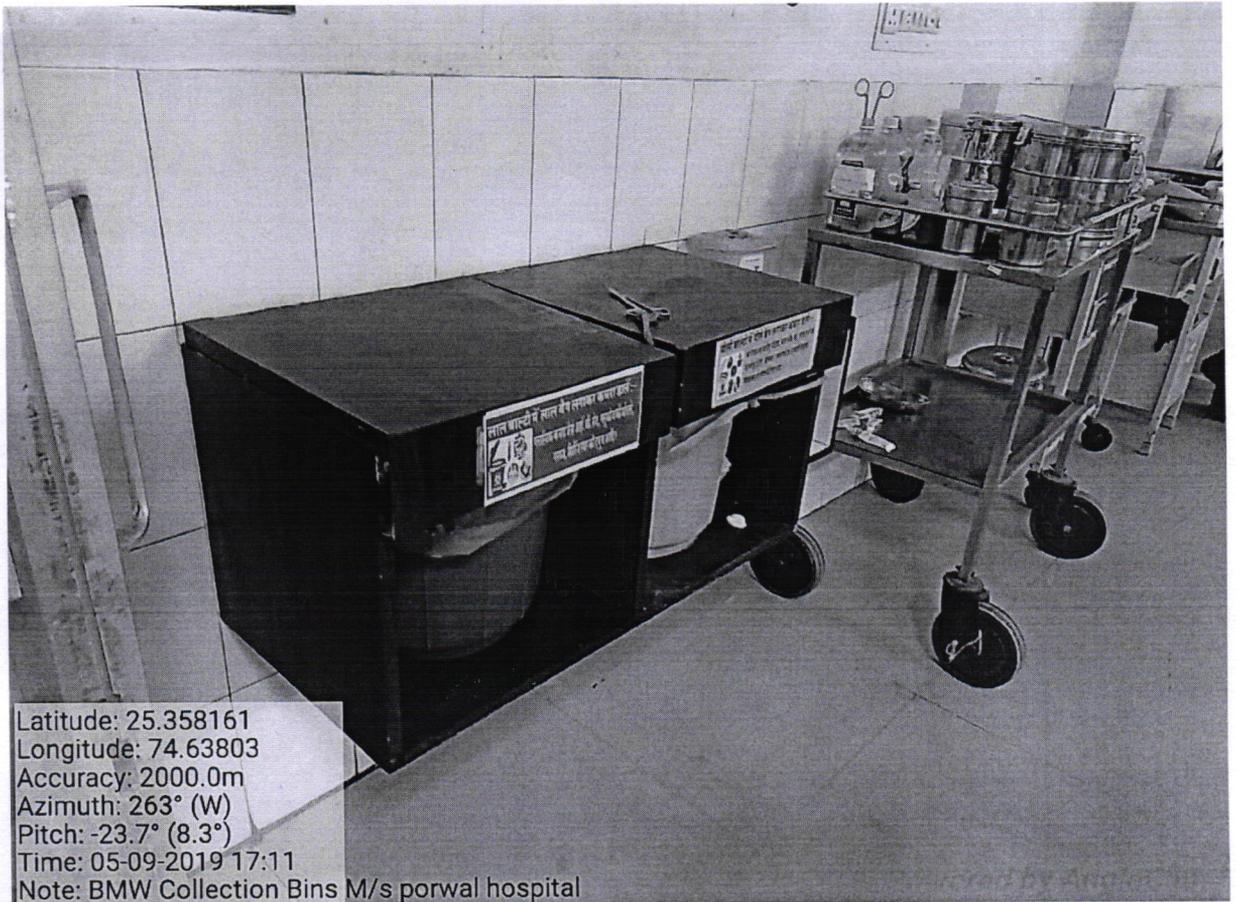
  
(Arpita Agrawal)  
AEE,RPCB,Bhilwara

**Pic:- Covered Bio Medical Waste containers**



Latitude: 25.360218  
Longitude: 74.647212  
Accuracy: 1908.0m  
Pitch: -90.0°  
Time: 05-09-2019 17:08  
Note: BMW Collection Bins M/s porwal hospital

Powered by AngleCam



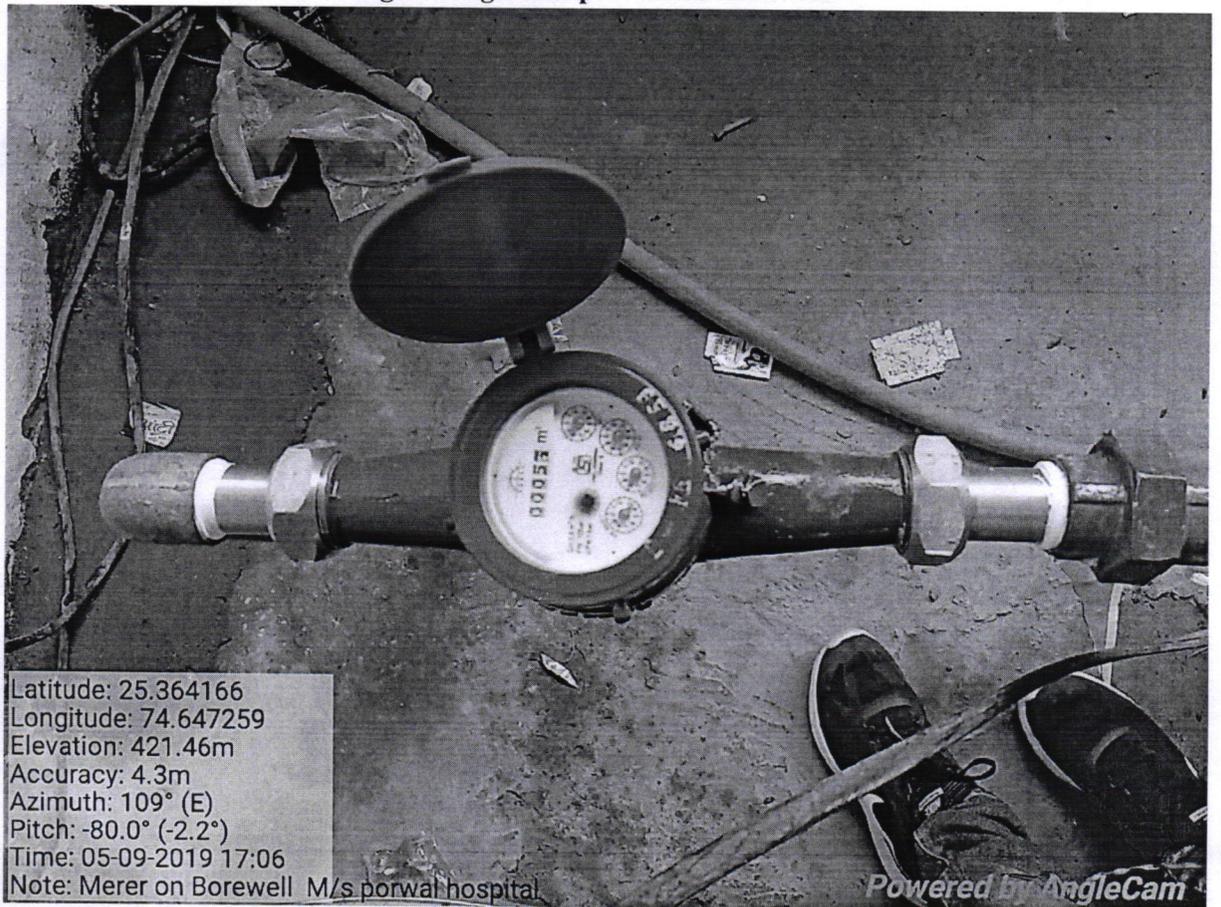
Latitude: 25.358161  
Longitude: 74.63803  
Accuracy: 2000.0m  
Azimuth: 263° (W)  
Pitch: -23.7° (8.3°)  
Time: 05-09-2019 17:11  
Note: BMW Collection Bins M/s porwal hospital

Powered by AngleCam

**Pic:-Bio Medical Waste compartments covered with openable lids at storage site**



**Metering Arrangement provided at borewell**





# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rspcb.nic.in](mailto:member-secretary@rspcb.nic.in)

TollFreeHelpLineNo. : 18001806127 Ext. 7

Registered A/D

F.16(11)RPCB/BMW/ 366 to 370

Date: 04/09/2019

District Collector,  
Bhilwara

Sub: Directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 for seeking action taken report in the matter of Hon'ble National Green Tribunal (NGT) order dated 03.05.2019 passed under O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the country, with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25 and 26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas, the Hon'ble NGT in the matter of O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others has inter-alia directed vide order dated 03.05.2019 that  

***"The issue for consideration is encroachment on Kothari River near Bhilwara, Rajasthan and dumping of domestic, industrial and other waste, including bio-medical waste, Keshav Hospital, Bhilwara is also said to be involved"***

***"Steps taken are still not complete. Let the RSPCB take further steps for enforcement of law and furnish an updated report in the matter after three months."***

***"Learned counsel for the applicant states that steps have not been taken against illegal constructions. Let this aspect be also looked into by the RSPCB and if it is so, appropriate action be taken including taking up with the concerned authorities."***
6. And whereas the site of Kothari River was inspected by a team of the officials of RSPCB, Jaipur on 03.09.2019 and during inspection following shortcomings have been observed :-
  - 1) A high level bridge was found under erection stage in the bed of Kothari River. As informed by Sh. Ravindra Singh Khushwaha, JEE, UIT, they have sought permission from RSPCB regarding non-applicability of E.C. in the matter.

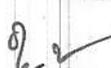
- 2) Five pillars of the high level bridge observed under erection stage and adjacent to the pillars, piles of debris of grit and cement bags were observed which were obstructing the natural flow of River Kothari.
  - 3) Team along with representatives from UIT and Municipal Council Bhilwara identified following five drains ultimately culminating into River Kothari :-
    - a) Pandu ka Nallah
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  - 6) EE, Municipal Council, Bhilwara informed that door to door waste collection is being practiced in the nearby colonies of River Kothari. However, heaps of Municipal Solid Waste were found lying on the bank of river.
7. And whereas the State Board, in exercise of the powers conferred upon it under the provisions of section 33A of the Water Act 1974 and in performance of its functions under the Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- (a) The closure, prohibition or regulation of any industry, operation or process or
  - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and in performance of functions under the Act, hereby directs you to take necessary action for rectification of above mentioned shortcomings and ensure compliance of directions issued by the Hon'ble NGT, New Delhi in the O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others time to time i.e. on 12.10.2018, 16.01.2019, 21.02.2019 & 03.05.2019. You are further directed to forward action taken report in the matter to this office immediately so that compliance can be submitted before Hon'ble NGT before next date i. e. 11.09.2019.

  
(Shailaja Deval)  
Member Secretary

Copy to following:-

1. PS to Chairperson, RSPCB, Jaipur.
2. PS to Member Secretary, RSPCB, Jaipur.
3. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara.
4. Master file.

  
  
Member Secretary



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

TollFreeHelpLineNo. : 18001806127 Ext. 7

Registered A/D

F.16(11)RPCB/BMW/ 371 to 375

Date: 04/09/2019

Secretary,  
UIT, Bhilwara

Sub: Directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 for seeking action taken report in the matter of Hon'ble National Green Tribunal (NGT) order dated 03.05.2019 passed under O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others.

Sir,

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the country, with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25 and 26 of the Water Act, no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas, the Hon'ble NGT in the matter of O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others has inter-alia directed vide order dated 03.05.2019 that  
*"The issue for consideration is encroachment on Kothari River near Bhilwara, Rajasthan and dumping of domestic, industrial and other waste, including bio-medical waste, Keshav Hospital, Bhilwara is also said to be involved"*  
*"Steps taken are still not complete. Let the RSPCB take further steps for enforcement of law and furnish an updated report in the matter after three months."*  
*"Learned counsel for the applicant states that steps have not been taken against illegal constructions. Let this aspect be also looked into by the RSPCB and if it is so, appropriate action be taken including taking up with the concerned authorities."*
6. And whereas the site of Kothari River was inspected by a team of the officials of RSPCB, Jaipur on 03.09.2019 and during inspection following shortcomings have been observed :-
  - 1) A high level bridge was found under erection stage in the bed of Kothari River. As informed by Sh. Ravindra Singh Khushwaha, JEE, UIT, they have sought permission from RSPCB regarding non-applicability of E.C. in the matter.

- 2) Five pillars of the high level bridge observed under erection stage and adjacent to the pillars, piles of debris of grit and cement bags were observed which were obstructing the natural flow of River Kothari.
  - 3) Team along with representatives from UIT and Municipal Council Bhilwara identified following five drains ultimately culminating into River Kothari :-
    - a) Pandu ka Nallah
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  - 4) As informed by EE, Municipal Council, Bhilwara, directions have been issued by them to UIT for diverting above municipal drains/nallah culminating to Kothari river to the main city sewage drain where STP of 10 MLD is being operated by M/s JSW Ltd., Bhilwara.
  - 5) Three number of cremation grounds were observed in the bed of Kohtari River.
  - 6) EE, Municipal Council, Bhilwara informed that door to door waste collection is being practiced in the nearby colonies of River Kothari. However, heaps of Municipal Solid Waste were found lying on the bank of river.
7. And whereas the State Board, in exercise of the powers conferred upon it under the provisions of section 33A of the Water Act 1974 and in performance of its functions under the Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- (a) The closure, prohibition or regulation of any industry, operation or process or
  - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act, 1974 and in performance of functions under the Act, hereby directs you to take necessary action for rectification of above mentioned shortcomings and ensure compliance of directions issued by the Hon'ble NGT, New Delhi in the O.A. no. 725/2018 Shri Sajjan Sodani v/s State of Rajasthan & others time to time i.e. on 12.10.2018, 16.01.2019, 21.02.2019 & 03.05.2019. You are further directed to forward action taken report in the matter to this office immediately so that compliance can be submitted before Hon'ble NGT before next date i. e. 11.09.2019.

  
(Shailaja Deval)  
Member Secretary

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Member Secretary



# Rajasthan State Pollution Control Board

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Phone :0141-5159699,5159604 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

TollFreeHelpLineNo. : 18001806127 Ext. 7

Registered A/D

Date: 04/09/2019

F.16 (11)RPCB/BMW/ 361 to 365

Commissioner,  
Municipal Council, Bhilwara

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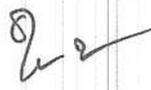
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(Shailaja Deval)  
Member Secretary

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3. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhilwara.
4. Master file.

  
  
Member Secretary

## कार्यालय नगर परिषद, भीलवाड़ा (राज.)

क्रमांक: नपभी/निर्माण/2019-20/8627

दिनांक: 6/09/2019

सदस्य सचिव

राजस्थान प्रदुषण नियंत्रण बोर्ड

जयपुर।

विषय :- माननीय न्यायलय नेशनल ग्रीन ट्रीयुबनल (NGT) द्वारा O.A. no.725/2018 मे पारित दिनांक 03.09.2019 कोठारी नदी के निरक्षण के सम्बन्ध मे  
प्रसंग:- आपका memo date 3/9/2019 के कम मे।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में बिन्दुवार स्थिति निम्नानुसार है।

(1) बिन्दु संख्या 1 एवं 2 मे वर्णित बिन्दु नगर विकास न्यास स्तर से कार्यवाही की जानी है।

(2) बिन्दु संख्या 3 व 4 में वर्णित अनुसार पांडु का नाला नगर परिषद क्षेत्राधिकार मे होकर टंकी के बालाजी के पास M/s JSW Ltd. Bhilwara द्वारा पम्पिंग स्टेशन बनाया हुआ है, जहा से पांडु के नाले का सारा पानी लिफ्ट किया जाकर ग्राम कुवाड़ा स्थित जिन्दल के STP मे जाता है।

पैरा मे वर्णित शेष Drain नगर विकास न्यास की आवासीय योजनाएं जो नगर परिषद को स्थानांतरीत नही हुई है से आते हैं। उक्त योजनाओं से आने वाले Drain के पानी जिनके सम्बन्ध में नगर विकास न्यास को पत्र लिख कर निर्देशित किया गया है कि वह उक्त नालो को Divert कर पानी को पम्पिंग स्टेशन तक पहुँचाना सुनिश्चित करावे। उक्त संबंध में जिला कलक्टर महोदय के यहां हुई बैठक दिनांक 08.04.2019 में भी नगर विकास न्यास को निर्देशित किया गया परन्तु न्यास द्वारा प्रभावी कार्यवाही अब तक नही की गई है।

(3) बिन्दु संख्या - 5 मे वर्णित शमशान में से दो शमशान नदी के पेटे में एवं एक शमशान नदी के किनारे पर स्थित है, उक्त शमशान काफी पुराने समय से उपयोग में लिए जा रहे हैं।

(4) बिन्दु संख्या - 6 में उल्लेखित विवरण अनुसार Municipal Solid Waste हटा लिया गया है जिसके फोटोग्राफ संलग्न है। परिषद द्वारा नदी के किनारे किसी भी प्रकार का Municipal Solid Waste नहीं डाला जाता है। अज्ञात व्यक्तियों द्वारा Solid Waste डाल दिये जाने पर परिषद द्वारा समय-समय पर हटा लिया जाता है एवं परिषद द्वारा Solid Waste न डाला जावे इस हेतु निगरानी भी रखी जाती है, एवं Solid Waste डालते हुये पाये जाने पर जुर्माना भी लिया जाता है।

उक्तानुसार वस्तुस्थिति की रिपोर्ट प्रस्तुत है।

  
आयुक्त

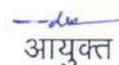
नगर परिषद भीलवाड़ा

दिनांक: ...../09/2019

क्रमांक: नपभी/निर्माण/2019-20/

प्रतिलिपि :-

1. क्षेत्रिय अधिकारी, राजस्थान स्टेट पोल्यूशन कन्ट्रोल बोर्ड, भीलवाड़ा।

  
आयुक्त

नगर परिषद भीलवाड़ा

# कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक : तकनीकी / 19-20 / 2227

दिनांक : 5/9/2019

The Member Secretary  
RSPCB, Jaipur

Sub:- Regarding inspection of site of Kothari River in compliance of orders passed by Hon'ble NGT in the matter of O.A. No. 725/2018 on 03/09/2019

Ref:- Memo Dated 03/09/2019

महोदय जी,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में बिन्दु संख्या 01 के क्रम में कोठारी नदी पर केशव हॉस्पिटल के पास से पालडी गांव की तरफ पुलिया निर्माण का कार्य की स्वीकृति नगर विकास न्यास राजस्थान सरकार से पत्र क्रमांक प.8 (22)/नविवि/1/2018 दिनांक 20.06.2018 को राशि 13.50 करोड रूपये की प्राप्त हुई थी।

जिसके क्रम में पुलिया निर्माण हेतु राजस्थान राज्य प्रदूषण नियंत्रण मण्डल से पुलिया निर्माण हेतु अनापत्ति पत्र चाहा गया। जिस हेतु संलग्नानुसार उक्त स्वीकृति पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, राजस्थान सरकार, एवं जिला लेवल से प्राप्त की जाती है।

उपरोक्त कार्य में न्यास द्वारा जारी वर्क ऑर्डर/टेण्डर की शर्त अनुसार उपरोक्त पुलिया के निर्माण से पर्यावरण को होने वाले नुकसान की गणना करने एवं उपरोक्त निर्माण से होने वाले प्रदूषण के प्रभाव को कम करने के लिए कॉन्ट्रेक्टर द्वारा Environment Management Plan तैयार किया जा कर रिपोर्ट नियमानुसार न्यास में submit की जा चुकी है उपरोक्त रिपोर्ट एवं EIA Notification 2006 के अनुसार उपरोक्त कार्य के लिए E.C. की जरूरत नहीं है बताया गया है। साथ ही EMP रिपोर्ट में उपरोक्त पुलिया निर्माण से पर्यावरण को होने वाले नुकसान का मूल्यांकन कर उसकी पूर्ति बाबत भी बताया गया है।

इसी क्रम में न्यास द्वारा पृथक से उपरोक्त एवं अन्य निर्माण कार्य जो कि कोठारी नदी एवं इसके किनारों पर कराये जा रहे हैं से होने वाले पर्यावरण प्रदूषण के प्रभाव को कम करने के लिए नदी के किनारे न्यास द्वारा 5000 पौधे लगाये गये हैं एवं साथ ही "बेटी गौरव उद्यान" विकसित किया गया है। इसके अतिरिक्त नदी का क्षेत्राधिकार जल संसाधन विभाग भीलवाड़ा का होने से नियमानुसार उपरोक्त विभाग से भी संलग्नानुसार अनापत्ति प्राप्त कर ली गयी है एवं डिजाइन की स्वीकृति MNIT, Jaipur से प्राप्त की जा चुकी है।

बिन्दु संख्या 02 के क्रम में पुलिया निर्माण के समय पानी की समुचित निकासी की व्यवस्था की गई है एवं वर्णित अवरोध पुलिया निर्माण हेतु आवश्यक अस्थाई संरचना है जिन्हे निर्माण के पश्चात तुरन्त हटा लिया जाता है। वर्तमान में वर्षा होने से दिनांक 16-08-2019 को नदी में पानी के बहाव सुचारू होने के फोटोग्राफ संलग्न है जिस अनुसार कही भी निर्माण से पानी के बहाव से अवरोध उत्पन्न नहीं हुआ है।

बिन्दु संख्या 03 के क्रम में वर्तमान में विभिन्न कॉलोनी से कोठारी नदी में जाने वाले नालों को रोकने हेतु आर.यू.आई.डी.पी. द्वारा प्रथम चरण में राशि 369.29 करोड़ की लागत से सीवरेज का कार्य प्रगतिरत है, जिसमें आर.सी.व्यास, विजय सिंह पथिक नगर आदि कॉलोनियों में सीवरेज के पाईप डाले जा चुके हैं। उक्त कार्य को आर.यू.आई.डी.पी. द्वारा संलग्न कार्यादेश अनुसार दिनांक 22.08.2020 तक पूर्ण कर लिया जायेगा। जिसके उपरान्त समस्त नालों में केवल वर्षा ऋतु का पानी ही प्रवाहित होगा एवं सीवरेज का पानी एस.टी.पी. से ट्रीटमेन्ट उपरान्त ही छोड़ा जायेगा।

अतः उक्त पुलिया का निर्माण न्यास द्वारा वर्तमान मास्टर प्लान 2035 अनुसार न्यास कि बहुउद्देशीय योजना (लगभग 8000 बीघा) एवं पालडी क्षेत्र के ग्रामीणों/भूखण्डधारीयो/विकासकर्ताओं कि मांग अनुसार राज्य सरकार से सक्षम स्वीकृति प्राप्त कर नियमानुसार कराया जा रहा है। चूंकि उक्त सम्पूर्ण क्षेत्र के पहुच मार्ग हेतु कोठारी नदी को पार करना होता है अतः भीलवाड़ा शहर के वर्तमान मास्टर प्लान 2035 अनुसार जनहित में योजना के क्रियान्वयन हेतु आवश्यक है।

- अ) उक्त प्रकरण में समान प्रकृति का परिवाद माननीय स्थायी लोक अदालत भीलवाड़ा से भी सज्जन सोडानी द्वारा दर्ज करवाया गया था जिसे माननीय न्यायालय द्वारा पुलिया निर्माण जनहित को देखते हुए दिनांक 03-10-2018 को खारिज कर दिया था (संलग्न प्रति)
- ब) उक्त प्रकरण में स्थाई लोक अदालत के आदेश दिनांक 03-10-2018 की अपील माननीय उच्च न्यायालय जोधपुर में श्री सज्जन सोडानी द्वारा की गई जिसमें भी माननीय न्यायालय द्वारा जनहित को देखते हुए खारिज कर दिया था (संलग्न प्रति)
- स) उक्त प्रकरण में समान प्रकृति का परिवाद माननीय लोकायुक्त महोदय, राज. सरकार को परिवाद संख्या 17/2013 के क्रम में भेजे गये प्रत्युत्तर की प्रति संलग्न है।

अतः कोठारी नदी पर केशव हॉस्पिटल के पास से पालडी गांव की तरफ पुलिया निर्माण का कार्य वर्तमान प्रस्तावित मास्टर प्लान अनुसार, न्यास की भविष्य की योजनाओं को ध्यान में रखते हुए जनहित में नियमानुसार स्वीकृति लेकर किया जा रहा है।

संलग्न :-

1. EMP रिपोर्ट की प्रति
2. वर्तमान फोटोग्राफ
3. जल संसाधन विभाग भीलवाड़ा अनापत्ति प्रमाणपत्र की प्रति
4. माननीय स्थायी लोक अदालत भीलवाड़ा के आदेश दिनांक 3-10-2018 की प्रति
5. माननीय उच्च न्यायालय जोधपुर के आदेश दिनांक 8-10-2018 की प्रति
6. माननीय लोकायुक्त महोदय, राज. सरकार परिवाद संख्या 17/2013 के प्रत्युत्तर की प्रति
7. आर.यू.आई.डी.पी. के कार्यादेश की प्रति।
8. MNIT Jaipur के स्वीकृत डिजाइन की प्रति।

  
सचिव

नगर विकास न्यास, भीलवाड़ा

# कार्यालय अधीक्षण अभियन्ता जल संसाधन वृत भीलवाड़ा

क्रमांक : टी/कोठारी/2018-19/9097

दिनांक : 5/11/18

श्रीमान् अधीक्षण अभियन्ता,  
नगर विकास न्यास, भीलवाड़ा

*A. S. Shrivastava*  
5/11/18

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**विषय :-** भीलवाड़ा में कोठारी नदी पर केशव- हॉस्पिटल के पास से पालड़ी गांव की तरफ पुलिया (ब्रिज) निर्माण के कार्य की एनओसी (अनापत्ति प्रमाण पत्र) के सम्बन्ध में।

**प्रसंग:-** आपका पत्र क्रमांक: तकनीकी/2018-19/3236 दिनांक-29.08.2018

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि भीलवाड़ा में कोठारी नदी पर केशव-हॉस्पिटल के पास से पालड़ी गांव की तरफ पुलिया (ब्रिज) निर्माण हेतु अनापत्ति प्रमाण-पत्र चाहा गया है। इस सम्बन्ध में निम्नलिखित शर्तों के साथ अनापत्ति प्रमाण पत्र जारी किया जाता है:-

1. निर्माण कार्य इस प्रकार से कराया जावे कि नदी के जल प्रवाह में किसी प्रकार की रुकावट/अवरोध उत्पन्न नहीं हो साथ ही इस सम्बन्ध में विभिन्न जनहित याचिकाओं पर माननीय सर्वोच्च न्यायालय एवं उच्च न्यायालय (1536/03 अब्दुल रहमान बनाम राज्य सरकार, जगपाल सिंह बनाम पंजाब राज्य, 11153/2011 रामगढ़ सुआमोटो पिटीशन, राजेन्द्र कुमार राजदान बनाम टी.श्रीनिवासन, गुलाब कोठारी बनाम राज्य एवं अन्य प्रकरण) में दिये गये अन्तरिम निर्णयों/दिशा निर्देशों की पालना सुनिश्चित की जावे।
2. पुल की उंचाई नदी के पानी के अधिकतम स्तर (HFL) को ध्यान में रखते हुए रखी जावे।
3. एन.ओ.सी. केवल उच्च स्तरीय पुल के निर्माण के लिए मान्य है जो कोठारी नदी पर केशव- हॉस्पिटल के पास से पालड़ी गांव के लिये है।
4. निर्माण अवधि में वर्षाकाल को देखते हुए नदी में किसी प्रकार की अपशिष्ट सामग्री, शटरिंग इत्यादि नहीं रहे इसका विशेष ध्यान रखा जावे।
5. यदि उपरोक्त नियमों/शर्तों का कोई उल्लंघन पाया जाता है तो उक्त एन.ओ.सी. स्वतः ही निरस्त मानी जावेगी।
6. नगरपालिका सम्पत्ति एवं निधि अधिनियम के नियम सं. 92 को ध्यान में रखते हुए नियमानुसार कार्यवाही करें।

अतः उपरोक्त शर्तों के आधार पर कोठारी नदी पर केशव- हॉस्पिटल के पास से पालड़ी गांव की पुलिया (ब्रिज) निर्माण की अनापत्ति प्रमाण पत्र जारी किया जाता है।

*S. S. Singh*  
(सिद्धपाल मीणा)

अधीक्षण अभियन्ता

जल संसाधन वृत भीलवाड़ा

दिनांक :

क्रमांक : टी/कोठारी/2018-19/

प्रतिलिपि अधिशाषी अभियन्ता, जल संसाधन खण्ड द्वितीय भीलवाड़ा को उनके पत्र क्रमांक: 4070 दिनांक 30.10.2018 के क्रम में सूचनार्थ प्रेषित हैं।

*J. K. Rawal*  
16/11/18

अधीक्षण अभियन्ता  
जल संसाधन वृत भीलवाड़ा

कार्यालय :- स्थाई लोक अदालत, भीलवाड़ा

सज्जनसोजाना बनाम शम्भू लाल, नगर परिषद भीलवाड़ा व अन्य

प्रकरण संख्या :- 41/2018

दिनांक :- 24/01/2018

  
स्थायी लोक अदालत  
भीलवाड़ा

यह प्रार्थनापत्र प्रार्थी की ओर से अन्तर्गत धारा 22बी, विधिक सेवा प्राधिकरण अधिनियम में पेश होने पर बाद जांच पेश हुआ। प्रार्थनापत्र दर्ज रजिस्टर किया जावे। विपक्षी को नोटिस जारी हो। प्रार्थी की ओर से अधिवक्ता श्री अमित शर्मा ने अधिकार पत्र पेश किया जो शामिल पत्रावली रहे। पत्रावली वास्ते तलबी विपक्षी हेतु दिनांक 06/02/18 को पेश हो।

अध्याक्ष

स्थायी लोक अदालत

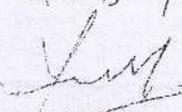
भीलवाड़ा

दिनांक 06/02/18 को पेश हो।  
विपक्षीगण में श्री अमित शर्मा, श्री विनोद चोदवाल (पु) श्री सुरेश चैतानी (9) उपर ले वरकालत्राया रश्मि जवाक से समझाये। शेष विपक्षीगण श्री प्रतीक्षा कुमारी/जवाक को दिनांक 19/1/18 को पेश हो।

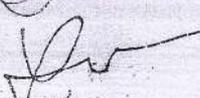
अध्याक्ष

स्थायी लोक अदालत

भीलवाड़ा

  
अध्याक्ष  
स्थायी लोक अदालत  
भीलवाड़ा

19/2/18 प्रार्थी की ओर से प्रार्थनापत्र पेश। उचित करवाई।  
दिनांक 21/2/18 श्री अमित शर्मा

  
अध्याक्ष  
स्थायी लोक अदालत  
भीलवाड़ा

19/2/18

0707 kdbi  
7-3-18  
ms

विषय की ओर उपाय के लिए  
2/3/18 के लिए

*[Handwritten signature]*

21/18

उपरोक्त में विषयगत सूचनाएं  
10 कि माहल पुनः गा. 10. ए. ए.  
अन्य विषयगत के अन्तर्गत 13 कि माहल  
हो. दि. 23-2-18 को प्राप्त है

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स्वा. 34 अ. 10  
मो. 10/10

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स्वा. 34 अ. 10  
मो. 10/10

स्वा. 34 अ. 10  
मो. 10/10

23/18

उपरोक्त अथवा एन. ए. ए. की दृष्टि से  
पंजाब के अन्तर्गत से प्राप्त है। VIT/18  
जवाब की समझ में। दिनांक 23/2/18  
को पेश हो। अथवा लेखक को निरीक्षण  
किया जा सकेगा, एन. ए. ए. उपरोक्त

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कोटो स्टेट प्रति  
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उपरोक्त में विषयगत की ओर से A.E. की  
श्रीवास्तव, D.T.P. श्री अ. ए. ए., श्री अ. ए. ए.  
A.L.R. नगरपालिका, A.T.P. श्री नवनीत  
स्वा. 34 अ. 10 निरीक्षण श्री गोपाल लाल देव (नगरपालिका)

16/10

उत्तरपक्ष 3 पर से & IR 1000

वि. नं. 4

की व. RUIDD का द. इनका विवरण  
सं. 8/11/18 को, जवाब / अधिसूचना का प्रकाशन  
होने दिनांक 9/5/18 को प्रेषित

सु. 1000

सहस्य  
स्थाई लोक अदालत  
भीलवाड़ा

स्थाई लोक अदालत  
भीलवाड़ा

2/5/18 पक्षपाल 3 पर से जवाब विपक्षी  
सं. 4 ने पेश किया तात्पर्य यह है जवाब

के अनुसार एज. ए. की ओर से जवाब देने से  
आनुरोध नहीं होना चाहिए कि प्रामाणिक  
कार्य ही रहे। स्वयं से विलोकन जमानत

49/NTDR

श्री गणेशमूर्ति उपासिता अधिसूचना/प्रकाशन  
होने दिनांक 9/5/18 को पेश हो

सहस्य  
स्थाई लोक अदालत  
भीलवाड़ा

अधिसूचना  
स्थाई लोक अदालत  
भीलवाड़ा

फोटो स्टेट प्रति  
9/5/18

स्थाई लोक अदालत  
भीलवाड़ा

वि. नं. 4

अधिसूचना

अधिसूचना

उत्तरपक्ष उपस्थित पार्टी ने शिवालय का  
वसूली के पेश किये जिसकी नकल विपक्षी  
को दिलायी गयी एवं पार्टी द्वारा एवं प्रामाणिक  
विपक्षी समर्थन व नकल विलोकन तथा से विलोकन  
नकल कराने के लिए विपक्षीगण से विलोकन  
कराने को अनुरोध किया जिसका  
नकल विपक्षीगण को दिलायी गयी आदि

हो वाले जवाब बहुत प्रायः-वत् एवं विपक्षी  
संख्या 8 व 10 व 11 के जवाब हो  
6-6-18 को पेश हो  
23-5-18

अधिसूचना  
अधिसूचना

अधिसूचना  
स्थाई लोक अदालत  
भीलवाड़ा

अधिसूचना  
स्थाई लोक अदालत  
भीलवाड़ा

Case No. 41/18

23/18 प्राचीन में एवं श्री राजन सोडाणी, अधिकापक -  
Court श्री अमित शर्मा, JIA अधिकापक श्री शैलेन्द्र वर्मा  
राजकीय अधिकापक सहित मंच द्वारा बाद  
वाता सर्वसम्मति से कोठारी नदी का तीन  
स्थानों से मौका अवलोकन किया।

वातानुसार कोठारी नदी की चौड़ाई -  
Catchment Area - वाता दक्षिण प्रेश किया जाये  
परिमाण में बीच नदी मलबा मसानों का (निर्मिण स)  
काफी मात्रा में पड़ा हुआ है, जिससे क्षेत्र में  
नगर परिषद व JIA ने ड्रिफ्ट किया है कि उद्योग  
कचरा - मलबा नदी डाला न डलवाया है नगर  
परिषद क्षेत्र में स्थित कोठारी नदी में मलबा  
डलवाया जाना आवश्यक है। इसी प्रकार नदियों में  
कोई भी मलबा - कचरा नदी में न डाले। पालड़ी  
रोड / पुलिमा के पास बीच नदी शमशात का  
निर्मिण को रोडा जोके - पास 20 फुटम गूँटी  
शमशात स्थित है। सर्वसम्मति से इस स्थिति पर  
आवश्यक ड्रिफ्ट पावर्ड है। नदी के बीच कोई निर्माणन क्रिया  
जाये।

जवाब विपरीतवाणी को समझ यह  
कोठारी नदी की वर्तमान स्थिति एवं अतिक्रमण एक  
आवत स्थिति पर जिला कलेक्टर को गंभीर रूप से  
विचारार्थ/कार्रवाई हेतु राजकीय अधिकापक को कचरा-  
पावर्ड किया जाता है। अग्रिम कार्रवाई/वर्गी-  
हेतु दिनांक 16/4/18 को पत्र है।

16/4/18

अधिकापक  
स्थायी लोक अदालत  
भोलवाड़ा  
सदस्य  
स्थायी लोक अदालत

मोह  
सह  
सदस्य

Caseno. 4/1/08

23/5/18 इतमपक्ष अतिम कार्यवाही हेतु दिनांक 11/6/18 को फंसा हो

*Ambar*  
सदस्य

स्थायी लोक अदालत  
भीलवाड़ा

*Yash*  
स्थायी लोक अदालत  
भीलवाड़ा

17/6/18 इतमपक्ष अतिम कार्यवाही हेतु दिनांक 7-8-9-10

ने मवार परा कोने से (मसफ पाके) विचरणा के संबंधित दस्तावेजों वांछित हैं। आमदा फंसा को

दिनांक 5/7/18 को फंसा हो

स्थायी लोक अदालत  
भीलवाड़ा

स्थायी लोक अदालत  
भीलवाड़ा

5/7/18

अतिम कार्यवाही हेतु दिनांक 10/8/18 को फंसा हो

21/8/18 को फंसा हो

सदस्य

स्थायी लोक अदालत  
भीलवाड़ा

*Ambar*  
*Mishra*  
स्थायी लोक अदालत  
भीलवाड़ा

21/8/18

अतिम कार्यवाही हेतु दिनांक 10/9/18 को फंसा हो

10/9/18 को फंसा हो

5/10/18 को फंसा हो

सदस्य

स्थायी लोक अदालत  
भीलवाड़ा

स्थायी लोक अदालत  
भीलवाड़ा

5/10/18

अतिम कार्यवाही हेतु दिनांक 3/11/18 को फंसा हो

3/11/18 को फंसा हो

स्थायी लोक अदालत  
भीलवाड़ा

10/11/18

इतमपक्ष अतिम कार्यवाही हेतु दिनांक 21/11/18 को फंसा हो

21/11/18 को फंसा हो

सदस्य अतिम कार्यवाही हेतु दिनांक 7/12/18 को फंसा हो

7/12/18 को फंसा हो

अतिम कार्यवाही हेतु दिनांक 10/1/19 को फंसा हो

10/1/19 को फंसा हो

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

S.B. Civil Writ No. 15795/2018

Sajjan Sodani S/o Shri Kanhaiya Lal Sodani, Aged About 66  
Years, B-291, Nehru Road, Bhilwara.

----Petitioner

Versus

1. Permanent Lok Adalat, Bhilwara, Through Its Chairman,  
District Legal Services Authority, Bhilwara.
2. Municipal Council, Bhilwara Through Commissioner,  
Municipal Council, Bhilwara.
3. Urban Improvement Trust, Bhilwara Through Secretary,  
Urban Improvement Trust, Bhilwara.
4. State Of Rajasthan, Through District Collector, Bhilwara.
5. Rajasthan State Pollution Control Board, Bhilwara  
Through Regional Officer, Rajasthan State Pollution  
Control Board, Bhilwara.
6. Water Resources Department, Bhilwara Through  
Executive Engineer, Water Resources Department,  
Bhilwara.
7. Sub- Divisional Officer, Bhilwara.
8. Tehsildar, Bhilwara.
9. Saras Dairy, Bhilwara Through Managing Director, Saras  
Dairy, Bhilwara.
10. The Managing Director, Keshav Porwal Hospital, Bhilwara.
11. The Additional Superintendent Of Police, Anti- Corruption  
Bureau, Bhilwara.
12. Rajasthan Urban Ifrastructure Development Project  
(R.u.i.d.p.),, Presently Through Executive Engineer,  
Municipal Council, Bhilwara.

----Respondents

For Petitioner(s) : Mr.Narendra Thanvi.

**HON'BLE MR. JUSTICE SANDEEP MEHTA**

**Judgment / Order**

**08/10/2018**

Heard learned counsel for the petitioner and learned counsel for the respondents. Perused the material available on record.

Facts in brief are that the petitioner approached the Legal Service Authority cum Permanent Lok Adalat, Bhilwara by filing an application under Section 22B of the Legal Services Authority Act seeking necessary directions to ensure removal of encroachments and pollution from the Kothari River of Bhilwara. The Municipal Council, Bhilwara, U.I.T, Bhilwara, District Collector, Bhilwara, Rajasthan Pollution Control Board, Regional Office, Bhilwara, Water Resources Department, Bhilwara, SDO Bhilwara, Tehsildar Bhilwara, Saras Dairy, Bhilwara and Additional S.P. (Anti Corruption Bureau), Bhilwara were impleaded as party respondents in the application. Upon receiving this application, the Permanent Lok Adalat passed an injunction order dated 7.3.2018 with the consent of the parties that no further construction activity shall be undertaken in the riverbed of Kothari River. The Government Counsel was instructed to apprise the District Collector and the Departments concerned in this regard. During pendency of the proceedings, the petitioner filed an application dated 21.3.2018 alleging that the Municipal Council, Bhilwara was carrying on full-fledged construction activity in the riverbed through the Executive Engineer, Rajasthan Urban Infrastructure Development Project (RUIDP). Certain photographs etc. were appended with this application. The Permanent Lok Adalat summoned the Executive Engineer of the Municipal Council and directed him to stop the construction work till the demarcation etc. of the river boundary could be finalized. The Executive Engineer of the RUIDP filed an application under Order 1 Rule 10 C.P.C. mentioning therein that because of the stay order passed



by the Permanent Lok Adalat, the work of important project comprising of sewerage plant, treatment plant and a filter plant near the river boundary, assigned to the RUIDP by the State Government on the land allotted by the UIT Bhilwara was being adversely affected. The Superintending Engineer prayed that he should be permitted to be impleaded as a party respondent in the proceedings. The Permanent Lok Adalat was also apprised that construction of a bridge was being undertaken on the river thereupon, it passed an order dated 3.10.2018 clarifying that it had not passed any stay on construction of a bridge and the order dated 3.3.2018 should not be construed as posing any injunction on the construction of a bridge. The petitioner herein being the applicant before the PLA Bhilwara, has approached this Court for assailing the said order dated 3.10.2018 by way of this writ petition filed under Article 227 of the Constitution of India.

I have heard and considered the arguments advanced by the learned counsel for the parties and have gone through the material placed on record.

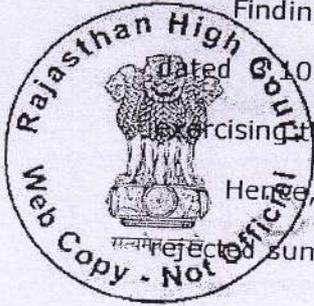
This Court is of the firm opinion that the PLA would have no jurisdiction to entertain any challenge to the construction of a bridge on the river because such a project is meant for welfare of the public. By the interim order dated 21.3.2018, the PLA Bhilwara had restrained illegal construction in the riverbed which, by no means, would imply that important public welfare projects viz. bridge, sewerage plants etc. being undertaken under the sanction of the State Government, were also being stayed. If at all, the petitioner has any grievance in this regard, then he would be better advised to seek suitable remedy by way of filing Public Interest Litigation etc. but by no stretch of imagination, can the



PLA vest itself with the jurisdiction to interfere in the construction of a bridge or a sewerage treatment plant more so, when it is the specific case of the RUIDP that construction is not being raised in the riverbed. The PLA Bhilwara acted with total objectivity while clarifying that the interim order dated 21.3.2018 should not be construed as a restraint against construction of the bridge.

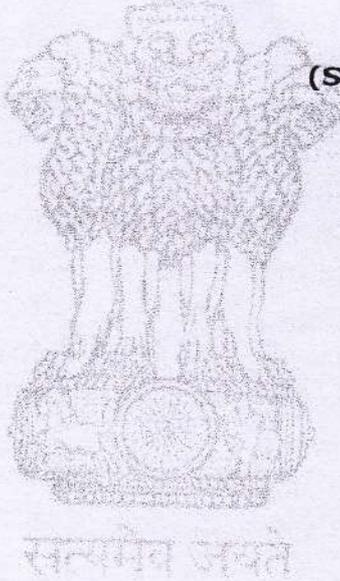
Finding no illegality, infirmity or irregularity in the order dated 10.2018, I am not inclined to interfere therein while exercising this Court's supervisory writ jurisdiction.

Hence, the writ petition as well as stay application are rejected summarily as being devoid of merit.



(SANDEEP MEHTA),J

/tarun goyal/ 64



## कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक : तकनीकी / 2018-19 / 2530

दिनांक : 15/07/18

श्रीमान् अति० जिला कलक्टर  
भीलवाड़ा।

विषय :- परिवाद श्री मनोज विशनस्वरूप शर्मा निवासी ए-209 ए, बी, सेक्टर, आजाद नगर भीलवाड़ा बाबत् कोठारी नदी पर प्राईवेट कॉलोनाईजर कोठारी के लिये करोड़ों रुपये की लागत से पुल बनाने के लिये नगर विकास न्यास द्वारा प्रस्ताव पारित करने की जांच कर कार्यवाही करने के संबंध में। [17/213]

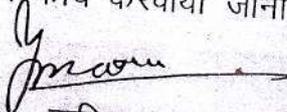
संदर्भ :- आपका पत्र क्रमांक सा०शा० / 2018 / 31789 दिनांक 10.07.18 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि उपरोक्त क्षेत्र में नगर विकास न्यास भीलवाड़ा की प्रस्तावित सरकारी योजनाएँ बहुद्देश्यीय योजना राजस्व ग्राम सांगानेर में 800 बीघा में विजयाराजे सिधिया औद्योगिक नगर योजना, राजस्व ग्राम पालडी एवं सांगानेर में 2000 बीघा में आवासीय योजना प्रस्तावित है। वर्तमान में उपरोक्त गैर योजना क्षेत्र में विभिन्न खातेदारों/विकासकर्ताओं की 202 बीघा भूमि का संपरिवर्तन कराया जा चुका है। किन्तु उक्त क्षेत्र को जोड़ने हेतु कोठारी नदी पर वर्तमान में हाडोती रिसोर्ट के समीप काजवे निर्मित है जो वर्षा ऋतु में पानी उपर से निकलने के कारण सड़क मार्ग अवरुद्ध रहता है इसके अतिरिक्त केशव हॉस्पिटल के समीप कच्चा रास्ता बना हुआ है, जो कई वर्षों पूर्व ग्रामीणों द्वारा बनाया गया था जो बारिश में लगभग बन्द ही रहता है एवं सांगानेर रोड़ पर काँजवे बना हुआ है जिससे क्षेत्र में जाने के लिये सांगानेर गांव होते हुए सिन्दरी के बालाजी से इन्द्रपुरा गांव होकर जाना पड़ता है। जिसकी दूरी लगभग 14-15 कि.मी. है।

उपरोक्तानुसार कोठारी नदी पर बनने वाली पुलिया पर होने वाले व्यय हेतु समानुपातिक व्यय प्रतिवर्ग फीट रुपये 13.37/- वेटरमेन्ट लेवी न्यास क्षेत्र के लाभान्वित खातेदारों/विकासकर्ताओं से लेना निर्धारित किया गया है जिससे जब भी उक्त क्षेत्र के खातेदारों द्वारा भूरूपान्तरण/नियमन कराया जायेगा उस समय ई.डी.सी. एवं नियमन शुल्क के अतिरिक्त उक्त राशि का भुगतान काश्तकारों द्वारा पृथक रूप से जमा कराये जाने पर ही नियमन की कार्यवाही की जायेगी।

उक्त प्रकरण में राज्य सरकार को उक्त पुलिया के निर्माण बाबत् प्रस्ताव प्रेषित किया गया था राज्य सरकार द्वारा मौके की आवश्यकता को देखते हुए आवश्यक परीक्षण करने के पश्चात् ही उक्त पुलिया के निर्माण हेतु राशि 1350.00 लाख की वित्तीय स्वीकृति जारी की है। उसी स्वीकृति के अनुरूप ही पुलिया निर्माण कार्य करवाया जाना प्रस्तावित है।

  
सचिव

नगर विकास न्यास, भीलवाड़ा

## कार्यालय नगर विकास न्यास , भीलवाड़ा

कमाक/तकनीकी/2018-19/5030-91

दिनांक 25/2/19

अतिरिक्त जिला कलक्टर  
(शहर), भीलवाड़ा।

विषय :- परिवाद सं.एच-1188/18 दिनांक 29.03.2018 के सम्बन्ध में मूल/प्रमाणित रेकार्ड  
मिजवाने बाबत।

प्रसंग :- एडीएम (शहर) /जांच/2019/स्मरण सूचना पत्र न0 06 दिनांक 08 फरवरी, 2019

महोदय

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि उपरोक्त क्षेत्र में नगर विकास न्यास भीलवाड़ा की प्रस्तावित सरकारी योजनाएं बहुद्वैतीय योजना राजस्व ग्राम सांगानेर में 800 बीघा में विजयाराजे सिंधिया औद्योगिक नगर योजना, राजस्व ग्राम पालडी एवं सांगानेर में 2000 बीघा में आवासीय योजना प्रस्तावित हैं। वर्तमान में उपरोक्त गैर योजना क्षेत्र में विभिन्न खातेदारों/विकासकर्ताओं की 202 बीघा भूमि का संपरिवर्तन कराया जा चुका है जिसकी राशि नियमानुसार न्यास में जमा कराई जा चुकी है जिससे बाह्य विकास का कार्य करवाया जाना है। किन्तु उक्त क्षेत्र को जोड़ने हेतु कोठारी नदी पर वर्तमान में हाड़ौती रिसोर्ट के समीप काजवे निर्मित है जो वर्षा ऋतु में पानी उपर से निकलने के कारण सड़क मार्ग अवरुद्ध रहता है इसके अतिरिक्त केशव हॉस्पिटल के समीप कच्चा रास्ता बना हुआ है, जो कई वर्षों पूर्व ग्रामीणों द्वारा बनाया गया था जो बारिश में लगभग बन्द रहता है एवं सांगानेर रोड़ पर काँजवे बना हुआ है जिससे क्षेत्र में जाने के लिये सांगानेर गांव होते हुए सिन्दरी के बालाजी से इन्द्रपुरा गांव जाना पड़ता है। जिसकी दुरी लगभग 14-15 कि.मी. है।

उपरोक्तानुसार कोठारी नदी पर बनने वाली पुलिया पर होने वाले व्यय हेतु समानुपतिक व्यय न्यास क्षेत्र के लाभान्वित खातेदारों/विकासकर्ताओं से लेना निर्धारित किया गया है जिससे जब भी उक्त क्षेत्र के खातेदारों द्वारा भूरूपान्तरण/नियमन कराया जायेगा उस समय ई.डी.सी. एवं नियमन शुल्क के अतिरिक्त उक्त राशि का भुगतान खातेदारों/विकासकर्ताओं द्वारा पृथक रूप से जमा कराये जाने पर ही नियमन की कार्यवाही की जायेगी।

उक्त प्रकरण में राज्य सरकार को उक्त पुलिया के निर्माण बाबत प्रस्ताव प्रेषित किया गया था राज्य सरकार द्वारा मौके की आवश्यकता को देखते हुए वर्तमान प्रचलित मास्टर प्लान एवं सेक्टर

टिबर्क अनुसार आवश्यक परीक्षण करने के पश्चात ही उक्त पुलिया के निर्माण हेतु राशि 1350.00 लाख की वित्तीय स्वीकृती जारी की हैं। उसी स्वीकृती के अनुरूप ही पुलिया निर्माण कराया जाना प्रस्तावित हैं। उक्त पुलिया का निर्माण बहुदेशीय योजना एवं मास्टर प्लान अनुसार आर.सी. व्यास, विजय सिंह पथिक नगर आदि योजनाओं को जोड़ने वाली सड़क के उपर किया जा रहा है इस हेतु कार्यालय अधीक्षण अभियंता जल संसाधन वृत्त, भीलवाड़ा द्वारा पत्र क्रमांक टी/कोठारी/2018-19/9097 दिनांक 05.11.2018 को अनापत्ति प्रमाण पत्र प्राप्त किया जा चुका है साथ ही माननीय लोकायुक्त महोदय को प्रकरण संख्या एफ 17 (14)/LAS/2018/12317 दिनांक 02.07.2018 में भी जवाब प्रेषित किया जा चुका है जिसकी प्रति संलग्न हैं।

अतः कोठारी नदी पर पुलिया का निर्माण कार्य नियमानुसार स्वीकृती लेकर किया जा रहा है। सूचनार्थ प्रस्तुत हैं।

- संलग्न :-
1. कोठारी नदी पर केशव हॉस्पिटल के पास पुलिया निर्माण की प्रशासनिक एवं वित्तीय स्वीकृती की प्रति।
  2. कोठारी नदी पर केशव हॉस्पिटल के पास पुलिया निर्माण की दर स्वीकृती की प्रति।
  3. कार्यादेश की प्रति।
  4. अनापत्ति प्रमाण पत्र अधीक्षण अभियंता जल संसाधन वृत्त, भीलवाड़ा।
  5. राजस्थान राज्य प्रदूषण नियंत्रण मण्डल भीलवाड़ा से प्राप्त इ.सी.की प्रति।
  6. माननीय उच्च न्यायालय के संबन्धित प्रकरण संख्या 15795/2018 के निर्णय की प्रति।
  7. लोकायुक्त महो० को प्रेषित जवाब की प्रति।
  8. Ministry of Environment and forests notification Dt. 14<sup>th</sup> Sep. 2006.

सचिव  
नगर विकास न्यास, भीलवाड़ा

प्रतिलिपी :-

1. जिला कलक्टर एवं अध्यक्ष महो० नगर विकास न्यास को सूचनार्थ प्रेषित हैं।

सचिव  
नगर विकास न्यास, भीलवाड़ा

Government Of Rajasthan  
Office of Superintending Engineer,  
Rajasthan Urban Infrastructure Development Project,  
Phase-III, PIU-Bhilwara

11/09/2017

Mob. 9413314824

email - seruidpbhilwara@gmail.com

No. PIU/RUIDP/PH-III/Bhilwara/ 88P.5 Date : 11/09/2017

**NOTICE TO PROCEED**

**M/s Rajkamal Builders Infrastructure Pvt Ltd,**  
54, Park Hill Society,  
Near Heaven Park Society,  
Ramdevnagar, Ahmedabad - 380015  
Ph No.079-40036799  
Email: [rajkamal.tenders@gmail.com](mailto:rajkamal.tenders@gmail.com)

Program Management, Design & Construction Supervision (PMDSC) RUSDP (RUIDP-III)			
Received On 12/09/2017		Inward No. 3814	
TL	DTL	WSE	WWE
STRE	EE	ME	GISE
QS	PE	Inst. Eng.	Gagan

**Sub:** Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara

**Ref:** Letter Of Acceptance issued vide this office letter no RUIDP/PIU/BHL/PH-III/3781 dated 12.06.2017

- Please find enclosed herewith the copy of Contract Agreement duly signed by the undersigned and your authorized representative for the execution of Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara.
- Accepted contract amount for this work is **Rs 369,29,97,648/-** (in words Rupees Three hundred sixty nine crores, twenty nine lacs Ninety seven thousands, Six hundred and forty Eight only) including provisional sum of **Rs 10:00 Cr.**

As per bid document provision (clause 26 of Preamble to BOQ), operation service costs, which includes operation, maintenance and management of entire system, shall not be less than 10% of design build costs. Accordingly, as agreed and accepted by you vide your letter no RAJKAMAL/RUIDP/BHILWARA-01 dated 02.06.2017, bid price have been adjusted by (i) decreasing the unit rates of all design and build items uniformly by 4.45% and (ii) increasing the unit rates of operation service costs including operation, maintenance and management of entire system uniformly by 36.09% to comply with the bidding document requirement keeping the total bid price and original scope of works the same.

**The adjusted bid price for**

- All design & build items shall be **Rs 326,58,80,031/-** (Rupees three hundred twenty six crores, fifty eight lacs, eighty thousands thirty one only) excluding provisional sum.
- Operation service costs shall be **Rs 32,71,17,617/-** (Rupees Thirty two crores seventy one lacs seventeen thousands six hundred seventeen only).
- Provisional sum is **Rs 10,00,00,000/-** (Rupees Ten crores only).

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- iv. Total bid price including provisional sum shall be **Rs 369,29,97,648/-** (in words Rupees Three hundred sixty nine crores, twenty nine lacs Ninety seven thousands, Six hundred and forty Eight only).
- v. The Commencement and completion dates for this contract are as under:
  - i. Stipulated date of start : 23.08.2017
  - ii. Stipulated date of completion of design-build (1095 days) : 22-08-2020
  - iii. Stipulated date of completion of O&M services (3650 days after completion of design-build) : 20-08-2030

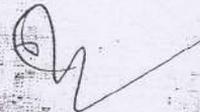
You are requested to mobilize and execute the work in accordance with the provisions of the contract.

  
**(Sudheer Mishra)**  
 Superintending Engineer,  
 RUIDP, PIU Bhilwara  
 11/09.2017

No. PIU/RUIDP/PH-III/Bhilwara/8886-902 Date :

- Copy to:
1. Principal Secretary, LSGD, Rajasthan, Jaipur
  2. Project Director, RUIDP, Jaipur
  3. Director, Asian Development Bank, Urban Development Division, South Asia Department, 6, ADB Avenue, Mandaluyong city, 1550 Metro Manila, Philippines.
  4. The Accountant General (Audit), Rajasthan
  5. District Collector & Magistrate, Bhilwara
  6. Additional Project Director, RUIDP, Jaipur
  7. Financial Advisor, RUIDP, Jaipur
  8. Secretary, UIT, Bhilwara
  9. Commissioner, Municipal Corporation, Bhilwara
  10. Superintending Engineer, PWD, City Circle, Bhilwara
  11. Superintending Engineer, PHED, City Circle, Bhilwara
  12. Team Leader, PMDSC, RUIDP, Jaipur
  13. Income Tax Officer, Works & Leasing Tax, Bhilwara
  14. Commercial Tax Officer, Sales Tax, Bhilwara
  15. Mining Engineer, Mining Department, Bhilwara
  16. Guard file

  
 Superintending Engineer,  
 RUIDP, PIU Bhilwara

  
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Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara

**Government of Rajasthan  
Rajasthan Urban Sector Development Program**

**Contract Agreement**

For

Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara

(Contract Package No : RUSDP/BHL/01)

**Volume 2**

(NTP, Contract Agreement, Power of Attorney, Performance security, Section I to Section IX, Addendums including BOQ)

**Contract Agreement**

BETWEEN

**SUPERINTENDING ENGINEER**

RUIDP, PIU-BHILWARA

**M/s RAJKAMAL BUILDERS  
INFRASTRUCTURE PVT LTD  
54, PARK HILL SOCIETY,  
RAMDEVNAGAR, AHMEDABAD-  
380015**

**Government of Rajasthan**  
**Rajasthan Urban Sector Development Program**

**BIDDING DOCUMENT**

For

**Procurement**

of

Design and construction of work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of zone A & B of Bhilwara

under International Competitive Bidding

(Following ADB's single stage two envelope bidding procedure)

Part 1- Technical Bid -Volume 2

Issued on: 7.10. 2016

Invitation for Bids No.: RUSDP/ICB/04

ICB No.: RUSDP/BHL/01

**Employer:** Local Self Government Department, GoR  
Represented by Rajasthan Urban Infrastructure Development Project (RUIDP)

**Country:** India

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**3.6 SITE POSSESSION**

Engineer or his representative shall undertake joint site visit to give possession of all sites to the contractor before issuing Notice to Proceed (NTP). A "Handing over/Taking over of Sites" Note shall be prepared after physically visiting the sites detailing out any hindrances / encroachments, if any.

In case of such hindrances / encroachments, probable dates of removal of hindrances / encroachments shall be given by the Engineer in this "Handing over/Taking over of Sites" Note and such a Note shall be jointly signed by the Engineer as well as the Contractor.

Care should be taken to visit all sites, if large number of work sites is included in the contract.

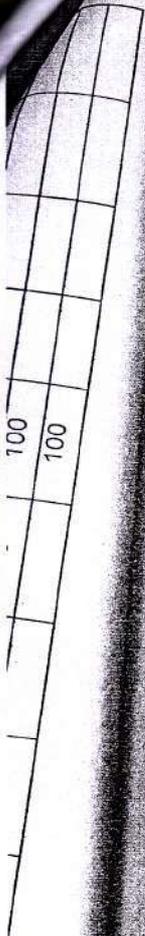
Specifically following sites shall be jointly visited by the Engineer and the Contractor for this Contract.

**3.6.1 STP SITE**

Preliminary geophysical studies at the site of construction are shown in bid document and may be used for preliminary idea only. Contractor shall be responsible for any difference in test results shown in bid document and those, which shall be conducted by successful bidder (as required for design). It is stated that during execution of STP the soil treatment if required shall be done by the contractor to improve the SBC. If soil treatment to improve SBC is required to be done by the Contractor it shall be included in the price quoted. Bidder should keep in mind that the proposed work is a Turnkey job and all the works (permanent and temporary) required to be executed to achieve the outcomes are included in the scope of work. No extra payment shall be made on what-so ever may be the grounds. Contractor has to design accordingly and quote his rates accordingly.

**3.6.2 MILESTONES:**

S. No.	Description of Milestones	Time for Completion
I	Mobilization to the site and establishment of field office and quality control laboratory	Within 15 days of the receipt of the notice from the Employer's representative
II	Commencement of submission of design calculations, drawings and other documents for Civil, Mech. & Elec. Equipment.	Within 28 days of the receipt of the notice to proceed from the Employer's representative
III	Completion of installation of Plant and equipment	90 days before the Time for Completion



*[Handwritten Signature]*  
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IV	Completion of Trial Run of the Treatment Plant	60 days before the Time for Completion
V	Completion of Trial Run of the Power Generation Plant	30 days before the Time for Completion
VI	Completion of Commissioning and Hand over to the Employer	By the end of time of completion.

### 3.7 SEWAGE TREATMENT PLANT CAPACITY

STP shall have capacity as given below

Sr. No.	Unit/s	Considered Design Criteria
1	Raw Sewage Pumping Station	Civil work and Piping Shall be designed for peak flow of 67.5 MLD (2033). Pumps shall be suitable for handling Average flow of 30 MLD, considering peak factor of 2.25
2	Pre-treatment works like inlet chamber, Fine Screen channels De gritting Tanks Flow measuring Channel, Primary Settling Tank and Flow distribution box	Civil work and Piping Shall be designed for 67.5 MLD (2033).. Design shall be for average flow of 30 MLD considering peak factor of 2.25 Equipment shall be matching the Civil Work. The Bidder shall however make provision for extra pre-treatment units to cover ultimate peak flow and submit layout and GAD for the same.
3	Sewage Treatment Plant Secondary treatment unit based on Sequencing Batch Reactor (SBR) process	Average flow 30 MLD capacity and should be capable maintaining required efficiency at peak flow also.
4	Chlorine Contact Tank	To be designed for average flow of 30 MLD with minimum detention time of 30 minutes
5	Treated Effluent Disposal Works	Treated Effluent disposal channel/pipeline from STP to given disposal point. Civil work and channel/Piping Shall be designed for peak flow of 67.5 MLD.
6	Sludge handling units - Thickener, Digester, Sludge dewatering	To be designed for Average flow of 30 MLD



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Sr. No.	Unit/s	Considered Design Criteria
7	Gas handling and Power Generation	To be designed for gas generated from 30 MLD STP.

### 3.8 RAW SEWAGE QUALITY

The Sewage will primarily consist of domestic wastewater from kitchens, bathrooms, toilets etc.

Following characteristic of sewage is considered for design purpose. These characteristics are considered after studying the sewage characteristics of various towns in Rajasthan.

DESIGN QUALITY OF RAW SEWAGE			
BOD <sub>5</sub>	=	300	mg/l
COD	=	650	mg/l
TSS	=	650	mg/l
TKN (as N)	=	55	mg/l
TP (as PO <sub>4</sub> )	=	6	mg/l

However, the contractor has to conduct quality assessment at his own for the above parameters and others considered necessary by him for the design of STP, after collecting representative sample of the town. Contractor shall compare the values with those given above and use the higher of the two values for each parameter.

### 3.9 TREATED SEWAGE QUALITY

Treated Sewage shall meet following quality requirement suitable for irrigation and Agriculture purpose:

DESIGN QUALITY OF TREATED SEWAGE			
BOD <sub>5</sub> @ 20° C	≤	10	mg/l
COD	≤	50	mg/l
TSS	≤	10	mg/l
TN (as N)	≤	10	mg/l
TP (as PO <sub>4</sub> )	≤	2	mg/l

OFFICE OF THE URBAN IMPROVEMENT TRUST, BHILWARA

Tech/2018-19/3851-56

S.H.S MEHTA INFRA PRIVATE LIMITED,  
AJMER - (RAJASTHAN)

Date: 03/10/2018

**WORK - ORDER**

Sub :- CONSTRUCTION OF BRIDGE ON KOTHARI RIVER NEAR KESHAV HOSPITAL TO  
PALDI VILLAGE IN BHILWARA.  
A/F Amt. Rs.1350.00 Lac. TRUST MEETING Dt. 05/08/2018 T.S.No. 546 & Page No. 55.

Ref:- Your Tender 18/01-2018-19 Dated 12/09/2018

Dear Sir,

Your tender for the above work has been approved by undersigned Technical Committee without any condition at your tendered/ Negotiation rate **0.11% (BELOW) (Zero Point One One Percent BELOW)** on G-Schedule amounting to Rs.13,09,89,330.05 the work order as per your tender premium come to Rs.13,08,45,242/- (Rupees Thirteen Crore Eight Lac Forty Five Thousand Two Hundred Forty Two Only). The work is issued on the terms & conditions of the printed agreement and schedule as appreded with the tender. Please contact the Assistant Engineer for receiving the instruction and layout of the work.

The arrangement to start the work be made immediately and then same should be completed within stipulated period of **12 Month**. The date of commencement/completion shall be recknowed as below.

Date of Commencement :- 05/10/2018

Date of Completion :- 04/10/2019

It is also requested to please attend this office within 7 days from the date of issue of this work order for execution the agreement and to signature the contact document .Failure to signature of the contact document within the aforesaid period may result in forfeited of your Earnest Money.

Encl :- **G-SCHEDULE**

Executive Engineer,  
UIT, Bhilwara

Copy to the following for information and N/a.

- 1- Assistant Engineer Mr.R.Shrivastava,UIT,Bhilwara for information and n/a and to have the work commence immediately site book should be kept ready at site of the work, so that necessary instructions be issued at the time of inspection. The date of layout be intimated to undersigned.
- 2- Accountant, UIT, Bhilwara
- 3- Junior Engineer Mr.Ravindra Khushwaha .
- 4- Executive Engineer, Mining Department, Bhilwara
- 5- Deputy Commissioner Central Excise and Service Tax Division, 10 Azad Nagar, Bhilwara
- 6- Guard File, UIT

Executive Engineer,  
UIT, Bhilwara

राजस्थान सरकार  
नगरीय विकास विभाग

20 June 2018

क्रमांक: प.8(22)नविवि/1/2018

दिनांक: 20/06/2018

सचिव,  
नगर विकास न्यास,  
भीलवाड़ा।

विषय:—भीलवाड़ा में कोठारी नदी पर केशव हॉस्पिटल के पास से पालड़ी गांव की तरफ पुलिया निर्माण कार्य की प्रशासनिक एवं वित्तीय स्वीकृति बाबत।

संदर्भ:—आपका पत्रांक: तकनीकी/18-19/6328 दिनांक 12.04.2018

महोदय,

उपर्युक्त विषयान्तर्गत प्रासंगिक पत्र में दिए प्रस्तावानुसार भीलवाड़ा में कोठारी नदी पर केशव हॉस्पिटल के पास से पालड़ी गांव की तरफ पुलिया के निर्माण कार्य हेतु राशि रु.13.50 करोड़ (अक्षरे रूपये तेरह करोड़ पचास लाख मात्र) की प्रशासनिक एवं वित्तीय स्वीकृति एतद्वारा प्रदान की जाती है।

राज्यपाल की आज्ञा से,-

ole  
रु- (जगजीत सिंह मांगा)  
संयुक्त शासन सचिव-तृतीय

